

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE  
CHENNAI

ORIGINAL APPLICATION NO.73 OF 2023  
[Earlier OA No. 294 of 2022(PB)]

Balan C.K & Ors.

Applicant.

Versus.

State of Kerala.

Respondents.



Rema Smrithi VK  
Standing Counsel for KSPCB  
R3

REPORT FILED BY THE ENVIRONMENTAL ENGINEER, DISTRICT  
OFFICE, KOZHIKODE ON BEHALF OF KERALA STATE POLLUTION  
CONTROL BOARD,(RESPONDENT NO.3).



**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE CHENNAI**

**ORIGINAL APPLICATION NO.73 OF 2023**

[Earlier OA No. 294 of 2022(PB)]

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*Sauma Hameed*  
**SAUMA HAMEED**  
 Environmental Engineer

**REPORT SUBMITTED BY ENVIRONMENTAL ENGINEER, DISTRICT OFFICE, KOZHIKODE BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, ON BEHALF OF KERALA STATE POLLUTION CONTROL BOARD, IN OA NO 73/2023 (OLD OA 294/2022)**

Vide its order dated 10<sup>th</sup> January 2024. AD. in OA No:73/2023 (SZ), the Hon'ble National Green Tribunal had passed Orders to submit clarification on the issuance of 'Consent to Operate,' its validity, and on how the same could be granted without an Environmental clearance. NGT also enquired what is the compensation payable for the pollution caused by the project proponent.

In compliances to the Hon'ble NGT order both the clarifications are respectfully submitted herewith.

a. **Regarding the consents given to the unit to operate;**

The quarry under dispute by name M/s Geo Enterprises Quarrying unit is owned by smt. Indira, and is situated in Koyilottupara, Veeriyambam Desam, Sivapuram Village, under survey number 29 (pt) in Thamarassery Taluk of the Kozhikode District.

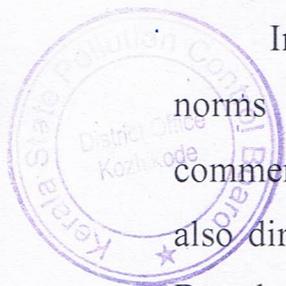
This quarry unit was granted "Consent to Operate" for the first time from Kerala State Pollution Control Board on 17.07.2008, with Consent no: PCB/KKD/DO/CO/501/08, with a validity up to 30.06.2011, based on the then existing Board circular on quarrying. Copies of Board circular and consent are produced herewith and marked as **Annexure-R<sub>3</sub>1<sub>(1)</sub>** and **Annexure -R<sub>3</sub>1** (14 (1)).

This consent was granted for carrying out quarrying Job work, using compressor of 52 HP from two acres twelve cents of land as shown is the attached sketch along with consent, approved by Tehsildar. The consent issued was subjected to the conditions specified in the clearances issued by the Mining and Geology Department and Explosive Department as per the provisions of the relevant statutes.

In the **R<sub>3</sub>1<sub>(1)</sub>** Board circular dated 13.06.2007, which came to force, fixing norms for quarrying operations, it is clearly stated that all new quarries shall commence operations only after obtaining clearance (Consent) from the Board, and also directed that Existing quarries shall also apply for and obtain clearances from Board within three months from the date of the circular (13.06.2007). Geo

**SAJITH KAWALED**  
Environmental Engineer

*V. Sambhu*

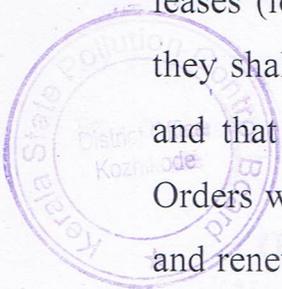


Enterprises quarry was already an existing one, and had obtained Consent to Operate based on above Board circular and based on site inspection conducted by Board officials on 17.06.2008. At the time of inspection, no houses were existing within 100 meters radius as per this office note file records on site inspection.

On expiry of the period of validity on 30.06.2011, the Consent was renewed on 08.08.2011, based on their application, dated 30.04.2011, the validity was extended to 01.02.2012, for quarrying from 6.5 acres of land on the basis of quarrying lease commencing from 19.04.2010 to 18.04.2022, mining and geology permit with validity up to 01.02.2012 and village officer attested field sketch issued by the Tehsildar, which was also countersealed by the Geology department. Copy of consent renewal order is produced herewith and marked as **Annexure-R<sub>3</sub>1** (14 (2)). At that time the quarry owner had obtained twelve year lease for quarrying which he had submitted along with his application.

On expiry of validity of the first renewal term, based on renewal application dated 28.12.2011 the Consent was again renewed a second time, on 04.05.2012, with a validity up to 01.02.2015 (a normal renewal term of three years). This second renewal of Consent to Operate was granted on the basis of the Board circular dated 05.12.2012, which directed that, Consent shall be issued from the Board office only if the quarry had a valid lease/ permit, from the Mining and Geology department, and that the validity of the Consent shall be limited to the date of expiry of mining lease / permit, or the normal (3year term) of the Board consent period, whichever is earlier. Copies of Board circular and consent renewal order are produced herewith and marked as **Annexure-R<sub>3</sub> 1(5) and Annexure -R<sub>3</sub>1** (14 (3)).

Nearing the expiry of this consent validity on 01.02.2015, renewal application was submitted on 13.11.2014 by the unit. Vide Government Order dated 21.02.2014 by no G.O.( MS) No.02/14/ Evt of the Environment (A) Department, (Copy produced herewith and marked as **Annexure-R<sub>3</sub> 1(12)** it was made clear that quarrying leases (long term concessions for period up to 12 years) EC shall be insisted, and they shall be sanctioned to be continued with existing conditions up to 09.02.2015 and that they shall submit an undertaking that EC will be obtained from SEIAA. Orders were given for strict compliance that for rock quarrying leases will be issued and renewed only after obtaining prior environmental clearance and same policy will



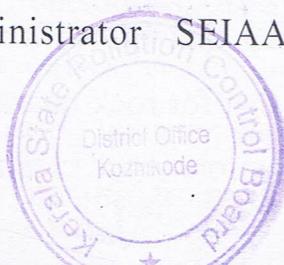
*Vandana*  
SAUMA THAMMIL  
Environmental Engineer

apply to permits given by the revenue as well as the mining and geology departments. Binding to the above G.O of the Environment (A) Department, the unit had submitted an undertaking in affidavit, that they will obtain Environmental Clearance from SEIAA, on or before 09.02.2015. Due to ambiguities arised in the applicability of above G.O in the case of existing quarries already on lease hold, the Consent to Operate was renewed only up to 09.02.2015 from this office on the basis of the application submitted by the applicant. Copy of the consent renewal order is produced herewith and marked as **Annexure-R<sub>3</sub> 1** (14 (4)).

Vide office memorandum no: J11013/182/2012-LAJ1(M) Government of India. MoEF, IA 11 (M) Division, Dated 04.01.2013, a clarification was issued regarding the applicability of provision of EIA notification 2006 for mining of major minerals in areas less than 5 hectares. Vide paragraph 4 of this OM, it is clearly stated as given below.

“ It is clarified that the mining project of major minerals of the size of the lease area less than 5 hectares, will not be under the purview of the order of the Hon’ble Supreme Court dated 27.02.2012 and the OM no: L-11011/47/2011 IA-11(M) dated 18.05.2012 issued by the MoEF. Hence there is no need of prior environmental clearance for the mining project of major minerals of lease area less than 5 hectares as per EIA notification 2006, either from State government or the Central government. However such mining operations shall need to obtain the Consent to Operate from the State Pollution Control Board Act 1974”. Copy of above OM is produced herewith and marked as **Annexure-R<sub>3</sub> 1** (11).

Further, In response to a letter of clarification raised by the Board chairman, by no: PCB/TAC/ELF/219/06 dated 23.08.2013, it was cleared by the administrator SEIAA, Department of Environment and Climate change, Thiruvananthapuram, through letter no: 2414/ECI/2013/SEIAA dated 22.4.2015 that “ in the case of mining of major minerals, if the lease area is below 5 hectares, environmental clearance is not necessary. Hence the occasion for SEIAA to make such a condition on consent of PCB does not arise.” (Copy of letter from Administrator SEIAA is produced herewith and marked as **Annexure-R<sub>3</sub> 1** (13).



*Varthana*

**SAUMA HAMEED**  
Environmental Engineer

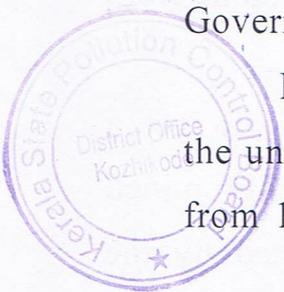
Later on the basis of a request letter by the applicant on 24.04.2015, Consent validity was renewed through a Consent Variation Order (CVO) effecting the validity to 09.02.2016, adding the condition “ The Consent issued from Board will be valid during which all other statutory and necessary clearance from concerned authorities are valid. The Consent issued from the Board is only with respect to the powers vested under the Water (Prevention and control of Pollution) Act 1974, Air (Prevention and control of Pollution) Act 1981 and rules there under. The operation of the unit shall be commenced only after obtaining clearance from all concerned authorities.”(Copy of CVO is produced herewith and marked as **Annexure-R<sub>3</sub> 1**<sub>(14(5))</sub>). Similarly the consent validity is once more renewed through a Consent Variation Order, till 01.02.2018. (Copy of CVO is produced herewith and marked as **Annexure-R<sub>3</sub> 1**<sub>(14 (6))</sub>).

Vide circular no PCB/HO/TAC/GoM/953/2014 dated 9/9/2015 Board Chairman had issued direction to the effect that Environmental clearance shall be insisted for considering issuance of consent from the Board for all quarrying operations (Copy of the circular produced herewith and marked as **Annexure-R<sub>3</sub> 1**<sub>(8)</sub>). There after Board had issued circular no: PCB/ HO/ TAC/ GOM/953/2014 dated 01/10/2015, which states that Environmental Clearance is applicable at the time of renewal of mining lease in case of existing quarries on lease hold. (Copy of the circular is produced herewith and marked as **Annexure-R<sub>3</sub> 1**<sub>(10)</sub> Nearing expiry of the validity of Consent Variation Order vide **R<sub>3</sub> 1**<sub>(14 (6))</sub>, an online application for renewal was submitted by the applicant on 06.01.2018.

Based on the renewal application dated 06.01.2018, the Consent of M/s Geo Enterprises was again renewed by number PCB/KKD/DO/ICO-R4/501/2008 based on **R<sub>3</sub> 1**<sub>(10)</sub> Board circular dated 01.10.2015, on 17.02.2018, with validity up to 18.04.2022, ie, the end of the lease period.

Board had issued Consent to Operate and its timely renewals to the M/s Geo enterprises quarry unit strictly binding to the timely relevant Government orders and Board circulars only.

By the time EC became mandatory for issuing of new quarrying leases, the unit was already holding a valid quarrying lease for 12 years, commencing from 19.04.2010 to 18.04.2022. Board had issued Consent renewal only up to



SAUMA HAMEED  
Environmental Engineer

the validity period of the mining lease, that is 18.04.2022 and quarry stopped further at the site.

b. **Regarding calculation of Environmental Compensation payable for Pollution caused by the project proponent.**

It is respectfully submitted before the Hon`ble Tribunal that, Environmental compensation will be calculated based on the "Report of the CPCB In-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund". The findings of Pollution Control Board along with recommendations were submitted as report to the Nodal officer after the committee site inspection conducted dated 02.06.2022, a copy of which is attached here with and marked as **Annexure R<sub>3</sub>II** for kind reference.

Calculating Environmental compensation needed detailed technical evaluation on the extend of over extraction and the resulted environmental damages occurred to the surrounding environment, agricultural land, houses/ establishments, water resources, soil etc of the area.

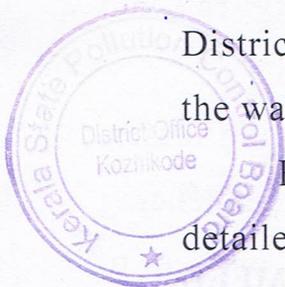
A status report has been filed before the Hon`ble NGT on OA 73/2023 on 12.09.2023, describing actions of the committee till date, and enclosing English translations of necessary annexure, which included inspection reports submitted by all concerned officers of the subcommittee. [This includes reports from District Geologist, Taluk surveyor, Secretary Unnikulam Grama Panchayath and District Soil Conservation Officer (who submitted combined site inspection report conducted by Soil Conservation, Principal Agricultural Officer, Soil Survey Assistant Director Kozhikode, and Hydro geologist Ground Water Department)], These reports (translations) are produced here with and marked as **Annexure R<sub>3</sub>III**.

It is respectfully submitted that the District Geologist, had requested the District Collector to render necessary help to quantify the extracted stone from the water logged as well as non water logged area of the quarry.

For calculating Environmental compensation, it is necessary to get a detailed report on the exact quantification of legally and illegally mined minerals from the area, which is not yet calculated and submitted by the

**SAUMA HAMEED**  
Environmental Engineer

V. Mithal



District Geologist. A letter requesting to submit the same was issued to the Director, Directorate of mining and geology, by the Board Chairperson, on 24.01.2024. Copy of the letter by no: KSPCB/13/2024-SEE-1 dated 24.01.2024 by the Board Chairperson is produced herewith and marked as **Annexure R<sub>3</sub> IV**.

It is humbly submitted before the Hon'ble National Green Tribunal that, on getting the above mentioned detailed report from Mining & Geology department, and after consulting with the other expert committee members, [The expert member from SEIAA, and the District Collector (Nodal agency)], Environmental compensation will be calculated without further delay.

All the facts stated above are true to the best of my knowledge, information and belief.

Dated this 2<sup>rd</sup> day of February, 2024.



For and on Behalf of  
Kerala State Pollution Control Board.

*V. Sauma Hameed*  
**SAUMA HAMEED**  
Environmental Engineer

Environmental Engineer  
Kerala State Pollution Control Board  
District Office, Kozhikode  
(Member of the Expert Committee)

(1)

General: 0471-2312910, 2310133, 2318154, 2318155, Chairman: 2318159, Member Secretary: 2318151  
 e-mail: kspcb@keralapcb.org, FAX: 2318152, Web: www.keralapcb.org



## KERALA STATE POLLUTION CONTROL BOARD

Pattom P.O., Thiruvananthapuram-695 004

PCB/TAC/WP/236/2006

Dated, 13.06.2007

### CIRCULAR

Sub: Fixing of norms for quarrying operations

Ref: (i) This office circulars of even no. dated 18.10.06 and 24.02.07  
 (ii) Decision taken in the 158<sup>th</sup> meeting of the Board

As decided in the 158<sup>th</sup> meeting of the Board, the following norms shall be imposed for quarrying operations.

1. **Distance criteria** (applicable to new quarries and to expansion of existing quarries)

Minimum distance from boundary of quarry operation area to:  
 Residential buildings, places of worship, public buildings,  
 public road having vehicular traffic, river or lake, railway line,  
 bridges : 100 m

2. **Sound level** at 1 m outside the boundary of the land owned or leased by the consentee whichever is farther.

- |    |                  |                      |
|----|------------------|----------------------|
| a) | Residential area | : 55 dB (A) Leq, max |
| b) | Commercial area  | : 65 dB (A) Leq, max |
| c) | Industrial area  | : 75 dB (A) Leq, max |
- (as stated in the Noise Pollution (Regulation & Control) Rules, 2000)

3. **Suspended Particulate Matter (SPM)** (dust) level at boundary of the land owned with different adjoining areas, excluding roads:

- |    |                                  |                               |
|----|----------------------------------|-------------------------------|
| a) | Residential and commercial areas | : 200 µg/m <sup>3</sup> , max |
| b) | Industrial area                  | : 500 µg/m <sup>3</sup> , max |

4. **Respirable Suspended Particulate Matter (RSPM)** (<10 µ m) level at boundary of the land owned with different adjoining areas, excluding roads:

- |    |                                  |                               |
|----|----------------------------------|-------------------------------|
| a) | Residential and commercial areas | : 100 µg/m <sup>3</sup> , max |
| b) | Industrial area                  | : 150 µg/m <sup>3</sup> , max |

5. After excavation at the site is completed, the land may be used for rain water harvesting with protective barriers/any other suitable approved purpose or may be reclaimed.

In the consents issued for quarrying, the following condition should be added. "The consent issued is subject to the conditions specified in the clearances issued by the Mining and Geology Department and Explosives Department as per the provisions of the

All new quarries shall commence operation only after obtaining clearance (consent to establish and consent to operate) from the Board. Existing quarries shall apply for and obtain clearance (consent to operate) from the Board within three months from today. The fees chargeable shall correspond to SI no: 6- red category of Table I of the Kerala Water (Prevention and Control of Pollution) Amendment Rules 2006 and Kerala Air (Prevention & Control of Pollution) Amendment Rules 2006 till detailed categorisation is made. Penalty fees will be due from the quarries applying for consent after the aforesaid due dates.

The revised quarrying norms will be applicable with immediate effect.

Sd/-

**MEMBER SECRETARY**

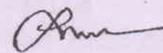
To

CEE/SEE, R.O., TVM/EKM/KKD  
SEE / EE, D.O., TVM /KLM/ PTA/ ALPZA/ KTYM/ IDKI/ EKM/  
ESC/ TSR/ PLKD / MLPM/ KKD/ WYD/ KNR/ KSD

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**ENVIRONMENTAL ENGINEER**



General: 0471 - 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151  
 e-mail: kspcb@keralapcb.org FAX: 2318152 web: www.keralapcb.org

## KERALA STATE POLLUTION CONTROL BOARD

Pattom P.O., Thiruvananthapuram-695 004.

PCB/TAC/WP/236/2006

07-07-07 ✓

From  
 The Member Secretary

To  
 The CEE<sub>1</sub>, CEE<sub>2</sub>, RO, EKM,  
 The SEE, RO, EKM /KKD,  
 The EE, DO, TVPM/ KLM/ PTA/ ALPA/ KTM/ IDK/ TSR/ PLKD/ MLPM/  
 KKD/ WYND/ KNR/ KSGD

Sub:- Siting criteria for quarrying operations

Ref:- Circular of even no. dated 13.6.07

Sir/Madam,

In the above circular in the distance criteria the words "having vehicular traffic" has been added after "public road". A copy of the corrected circular is enclosed for information.

Yours faithfully,

*[Signature]*  
 MEMBER SECRETARY

Copy to :- All Technical Officers in the H.O.

ALLES

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27/6

KERALA STATE POLLUTION CONTROL BOARD  
 Pattom P. O., Thiruvananthapuram-695 004

Dated 10.06.2008 ✓

PCB/TAC/WP/236/2006

**CIRCULAR**

Sub: Fixing of norms for quarrying operations

Ref: (i) This office circulars of even no. dated 18.10.06, 24.02.07 and 13.6.07

(ii) Decision taken in the 162<sup>nd</sup> meeting of the Board held on 9-5-08

The Board had received many queries regarding the definition of existing quarries. The matter was discussed in detail in the 162<sup>nd</sup> meeting of the Board and it was clarified that all quarries which were in operation as on 13.06.07, the date on which the Board issued circular finalising the criteria, are to be considered as existing. Leasing or procuring of additional land thereafter for quarrying will be considered as expansion. Renewal of lease or re-lease of an existing quarry or part thereof will not be considered as expansion. Area contiguous to licensed quarry in land already in the possession of the licensee shall be considered as part of existing quarry.

Sd/-

MEMBER SECRETARY

CEE/SEE, R.O., TVM/EKM/KKD  
 SEE / EE, D.O., TVM /KLM/ PTA/ ALPZA  
 TSR/PLKD /MLPM/ KKD/WYD/ CNR/ KSD

JKW/ EK/ ESO

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 Public Relations Agency

(3)

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## KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram - 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

PCB/TAC/WP/236/2006

Dated: 29.01.2011 ✓

### CIRCULAR

Sub: Fixing of norms for quarrying operations

Ref: This office circulars of even no. dated 13.06.2007, 12.07.2007 & 10.06.2008

In the light of increasing number of complaints regarding unauthorised quarrying activities, the entrepreneurs applying for Board's consent for quarrying, shall be directed to furnish attested copy of license/permit of the Mining and Geology Department and approved site plan from the village officer showing the boundary and the distance to the nearest residence along with the application. Application not accompanied by the above said documents shall not be entertained.

Sd/-  
CHAIRMAN

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FORWARDED/ BY ORDER

SENIOR ENVIRONMENTAL ENGINEER-2



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**KERALA STATE POLLUTION CONTROL BOARD**  
**കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്**

Pattom P.O., Thiruvananthapuram - 695 004  
 പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

PCB/T4/115/97

Dated: 20.07.2011 ✓

**CIRCULAR**

Sub: Conditions to be insisted for issuing consent for granite quarries

Ref: 1. PCB/TAC/WP/236/2006 dated 13.06.2007 & 29.01.2011

2. Government Circular No. 78327/RC3/09/LSGD dated 15.03.2010  
 (Copy enclosed)

3. Review meeting of the officers of the Board held on 28<sup>th</sup> & 29<sup>th</sup>  
 June 2011

Based on the decisions taken at the review meeting referred above, the following conditions shall be met for issuing consents for quarrying activities

**GRANITE QUARRY**

- 1) Boundary shall be fenced before operation of quarrying activities.
- 2) Only exposed rock shall be permitted for quarrying.
- 3) Minimum distance from boundary of quarry operation area to: Residential buildings, places of worship, public buildings, public road having vehicular traffic, river or lake, railway line, bridges for all (existing and new) quarries - 100 m. This distance criteria is also applicable for renewal of consent already issued by the Board for carrying out further quarrying operations.
- 4) Consent of the Board shall be issued incorporating the condition that it shall be valid upto the date upto which quarry permit is valid.

The new norms will have retrospective effect from 1<sup>st</sup> July 2011. All pending applications, pending as on 30.06.2011, shall be cleared following the then existing norms.

Technical  
 officer

A.E.

CEAS

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Also the following condition shall be incorporated, in the light of the circular referred 2 above, in the consent for quarries issued from the Board.

"Quarrying operations shall be started only after obtaining the D&O license under the Kerala Panchayat Raj Act from the concerned Local Self Government Institution and submitting a copy of the same to the concerned District Office of the Board."

Sd/-  
CHAIRMAN

To

The Chief Environmental Engineer, Regional Office, Thiruvananthapuram /  
Ernakulam/ Kozhikode

The Senior Environmental Engineer, DO-1, EKM

The Environmental Engineer, District Office, TVM / KLM / PTA/ KTYM/ ALPA/  
IDK/ EKM 2 & 3 (ESC) / TSR / KKD / PLKD / MLPM / WYND / KNR/ KSGD

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SENIOR ENVIRONMENTAL ENGINEER-1

(5)

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E-mail: keralapcb@asianetindia.com FAX: 0471 - 2318134, 2318152 web: www.keralapcb.org



**KERALA STATE POLLUTION CONTROL BOARD**  
**കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്**

Pattom P.O., Thiruvananthapuram - 695 004  
പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

PCB/TAC/MoEF/416/08

Date: 05/12/12 ✓

CIRCULAR

Sub:- Consent for quarrying activity

- Ref:- 1. Office Memorandum of MoEF dated 18/05/12 in light of the Order dated 27/2/12 of the Hon'ble Supreme court in SLP (C) No. 19628-19629 of 2009
2. Government letter No. 1896/A3/12/Envvt. dated 17/8/12
  3. Letter dated 18/9/12 of the Standing Counsel of the Board
  4. Email dated 17/10/12 from the Standing Counsel of the Board
  5. Circular No. G.O. (MS) No. 140/2012/ID dated 23/11/12

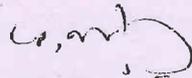
In the light of the Hon'ble Supreme Court order dated 27/2/12 and the letters cited above, it is informed that consent shall be issued from the Board Offices only if the quarry has valid lease/permit from Mining and Geology Department. The validity of the consent shall be limited to the date of expiry of mining lease / permit or the normal date of expiry (3 year term) of the consent period which ever occurs earlier. An undertaking from the occupier in stamp paper worth Rs. 100/- shall be obtained stating that the quarry is having valid permit / lease from the Mining and Geology Department.

Enc: Copy of reference 3,4,5

Sd/-  
CHAIRMAN

To  
All Regional Offices / District Offices  
All technical offices in Head Office

FORWARDED BY / ORDER

  
ENVIRONMENTAL ENGINEER - 1

6

☎: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151  
e-mail: ms.kspcb@gov.in FAX : 0471 - 2318134, 2318152 web: www.keralapcb.nic.in

**KERALA STATE POLLUTION CONTROL BOARD**

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Patton P.O., Thiruvananthapuram – 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

പിസിബി/എച്ച്ഒ/സർക്കുലർ/2014

തീയതി, 06.08.2014

സർക്കുലർ

വിഷയം:- 01/07/2011 - ന് മുൻ പ്രവർത്തിച്ചു കൊണ്ടിരുന്ന പാറമടകൾക്ക് ദുരപരിധി മാനദണ്ഡം പുനസ്ഥാപിക്കുന്നത് - സംബന്ധിച്ച്

- സൂചന:-
1. 10/07/2014 - ന് ബഹു. മുഖ്യമന്ത്രിയുടെ അദ്ധ്യക്ഷതയിൽ നടന്ന ചർച്ചയുടെ തീരുമാനം
  2. 20/07/2011 - ലെ പിസിബി/ടി4/115/97 നമ്പർ സർക്കുലർ
  3. 13/06/2007 - ലെ പിസിബി/ടി4/115/97 നമ്പർ സർക്കുലർ

01/07/2011 - ൽ നിലവിലുള്ള പാറമടകൾക്കും (ബോർഡിന്റെ അനുമതി പരിധിയിൽ ഉൾപ്പെട്ടിട്ടുള്ളവ) 01/07/2011 നു മുൻപായി ബോർഡിൽ അനുമതിക്കായി അപേക്ഷ സമർപ്പിച്ച് അപേക്ഷയിൽ തീർപ്പു കൽപ്പിക്കാത്തവർക്കുമുള്ള ദുരപരിധി (കാറ്റിയുടെ ബൗണ്ടറിയിൽ നിന്നും വീടുകൾ, ആരാധനാലയങ്ങൾ, പൊതുകെട്ടിടങ്ങൾ, വാഹനസഞ്ചാരമുള്ള പൊതുറോഡുകൾ, നദികൾ, തടാകങ്ങൾ, റെസിഡ്യൂവേ പാളങ്ങൾ, പാലങ്ങൾ എന്നിവയിലേയ്ക്കുള്ള) 50 മീറ്ററായി താഴെ പറയുന്ന നിബന്ധനകൾക്ക് വിധേയമായി പുനസ്ഥാപിച്ചു.

1. മലിനീകരണ നിയന്ത്രണ ബോർഡ് ന്ലകിയ അനുമതി പത്രത്തിൽ പറഞ്ഞിരിക്കുന്ന സർവ്വേ നമ്പറിൽ മാത്രമേ പാറമട-പ്രവർത്തിപ്പിക്കുവാനുള്ള അനുമതി പുതുക്കി നൽകാവൂ.
2. പാറമടയുടെ സ്ഥല വിസ്തൃതി കൂട്ടിയുള്ള അപേക്ഷകൾ പ്രവർത്തനാനുമതിക്ക് പരിഗണിക്കുന്നതല്ല.
3. മനുഷ്യ ശക്തിയിൽ കൂടാതെ ഉപയോഗിച്ചു മാത്രം പാറക്കഷണങ്ങൾ ചെറുതാക്കുന്ന യൂണിറ്റുകൾക്ക് ഈ ദുരപരിധി ബാധകമല്ല.

സർക്കുലർ പ്രകാരം നടപടികൾ ബഹുമാനപ്പെട്ട കോടതി ഉത്തരവുകൾക്കും സർക്കാർ ഉത്തരവുകൾക്കും വിധേയമായി സ്വീകരിക്കേണ്ടതാണ്. സൂചന 2 പ്രകാരമുള്ള സർക്കുലറിലെ 1, 4 നിബന്ധനകളും ബാധകമായിരിക്കും.

ഒപ്പ്/-  
ചെയർമാൻ

പകർപ്പ് :-

1) ചീഫ് എൻവയൺമെന്റൽ എഞ്ചിനീയർ

(7)

453



☎ General: 0471-2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151  
E-mail: ms.kspcb@gov.in FAX: 0471 - 2318134, 2318152 web: www.keralapcb.nic.in

## KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram - 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

PCB/TAC/MoEF/416/08

Date: 12-2-2015

### Erratum to circular No. PCB/TAC/MoEF/416/08 dated 5/12/12

- Ref: - 1. Circular No. PCB/TAC/MoEF/416/08 dated 5/12/12  
2. Letter No. LTR-PCB-111315 dated 15/11/13

The letter referred (3) in the circular under reference (1) is the letter dated 18/9/12 received from the Standing Counsel of the Board. Vide reference (2) it was intimated by the Standing Counsel of the Board that a typographical error has occurred in the last sentence of item no. 2 in page no. 2 of his letter and it needs correction. The last line in page 2 of the letter dated 18/9/12, referred (3) in the circular dated 5/12/12 shall be read as follows. 'However applications for consent to establish filed by new applicants may be considered making it explicitly clear that quarrying operations should not be conducted without obtaining Environmental Clearance from the SEIAA and without obtaining consent to operate from the KSPCB.'

Sd/-  
CHAIRMAN

To

All Regional offices/District Offices  
All technical offices in Head Office

Copy to:

IT Section (for uploading in website)

Forwarded/ by order

Assistant Environment Engineer - I

☎: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151  
E-mail: ms.kspcb@gov.in FAX: 0471- 2318154, 2318152 web: www.keralapcb.nic.in



## KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram -- 695 004  
പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

PCB/HO/TAC/GoM/953/2014

Date: 09/09/2015

### CIRCULAR

Sub:- Consent of the Board for quarrying activity – reg.

- Ref:-
1. This office letter of even no. dated 22.04.2015
  2. Judgment dated 13.01.2015 of the NGT, Chennai in OA. No. 123 of 2014 and MA. No. 419 of 2014 and relates cases.
  3. Judgment dated 15.07.2015 of the Hon'ble High Court of Kerala in WA No. 1514 of 2015 in WP(C) No. 7781/2015
  4. Judgment dated 07.08.2015 of the NGT, Chennai in OA. No. 400 of 2013

(The copies of judgments under reference (2) (3) & (4) are available in Board's website).

As per the above judgments, Environmental Clearance has to be obtained for all quarrying activity.

The National Green Tribunal has in page 84 of the judgment under reference (2) stated that 'Hon'ble Supreme Court in the case of Deepak Kumar (supra) has clearly directed that the miners possessed of mining area of less than 5 hectares cannot operate without taking environmental clearance. This could unexceptionally apply to new units, but, in our considered view, would also apply to existing mine lease holders as well; except that they would have to be given time to comply with the requirements of law'.

The judgment of the Hon'ble High Court holds that – 'valid permit' means permit which may entail a permit holder to carry on mining operation and mining operations can only be carried out along with Environmental Clearance. Those permit holders who does not have Environmental Clearance cannot be said to have valid permit on the relevant date.

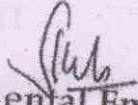
Vide reference (4) the NGT has banned all illegal quarrying activity in ESA areas in Palakkad District.

The permits & leases for quarrying are issued from Mining & Geology and Revenue Department. The letter of indent of Mining and Geology is relied by the Board for issuing consent from the Board. This has been insisted vide reference (1), based on the communication received from Mining & Geology subsequent to the framing of the Kerala Minor Mineral Concession Rules, 2015.

The consent issued to quarries by the Board is under Water Act and Air Act only and hence so far the Board is not insisting on Environmental Clearance for issue of consent. In the background of the above three judgments, to safeguard the interest of environment in general and to ensure that the judgement of the Hon'ble Supreme Court which is the law of the land and is binding on all concerned; as a matter of abundant caution the undersigned hereby issue direction to the effect that environmental clearance shall be insisted for considering issuance of consent from the Board for all quarrying activities.

Sd/-  
CHAIRMAN

Approved for issue

  
Environmental Engineer - 1

To

1. The Chief Environmental Engineer  
Regional Office, EKM
- The Senior Environmental Engineer  
Regional Office, TVM/ KKD
- The Senior Environmental Engineer  
District Office, Palakkad
- The Environmental Engineer  
District Office, TVM / KLM / PTA / KTYM / ALPY / IDK / EKM 1, 2  
(Perumbavoor) & 3 (ESC) / TSR / KKD / MLPM / WYND / KNR / KSGD
2. All Technical Officers in Head Office
3. To IT Cell (for uploading the circular in Board's website)
4. CA to Chairman
5. CA to Member Secretary

(9)

☎ : General: 0471-2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151  
E-mail: ms.kspcb@gov.in FAX: 0471-2318134, 2318152 web: www.keralapcb.nic.in



## KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Patton P.O., Thiruvananthapuram - 695 004  
പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

PCB/HO/TAC/GoM/953/2014

Date: 01/10/2015

### CIRCULAR

Sub:- Consent of the Board for quarrying activity - reg.

- Ref:-
1. This office circular of even no. dated 09.09.2015
  2. This office letter of even no. dated 22.04.2015
  3. Judgment dated 13.01.2015 of the NGT, Chennai in OA. No. 123 of 2014 and MA. No. 419 of 2014 and relates cases.
  4. Judgment dated 15.07.2015 of the Hon'ble High Court of Kerala in WA No. 1514 of 2015 in WP(C) No. 7781/2015
  5. Judgment dated 07.08.2015 of the NGT, Chennai in OA. No. 400 of 2013

In partial modification of the circular under reference (1) the following is ordered for immediate compliance.

The Hon'ble Supreme Court vide order dated 27.02.2012 in I. A. No. 2-13 of 2011 in SLP(C) No. 19628 - 19629 of 2009 ordered that leases of minor mineral including their renewal for an area of less than 5 ha be granted by the States / UTs only after getting Environmental Clearance from the MoEF. Hence Environmental Clearance is applicable at the time of renewal of mining lease in the case of existing quarries on lease hold.

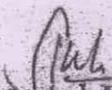
However in case of permit quarries, as the judgment under reference (4) continues to be in force, for obtaining Board's consent for permits quarries, Environmental Clearance shall be insisted.

Sd/-  
CHAIRMAN

To

1. The Chief Environmental Engineer  
Regional Office, EKM
- The Senior Environmental Engineer  
Regional Office, TVM/ KKD
- The Senior Environmental Engineer  
District Office, Palakkad
- The Environmental Engineer  
District Office, TVM / KLM / PTA / KTYM / ALPY / IDK / EKM 1, 2  
(Perumbavoor) & 3 (ESC) / TSR / KKD / MLPM / WYND / KNR / KSGD
2. All Technical Officers in Head Office
3. To IT Cell (for uploading the circular in Board's website)
4. CA to Chairman
5. CA to Member Secretary

Approved for issue -

  
Environmental Engineer - 1

(10)

General: 0471-2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151  
E-mail: ms.kspcb@gov.in FAX: 0471-2318134, 2318152 web: www.keralapcb.nic.in



## KERALA STATE POLLUTION CONTROL BOARD

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Pattom P.O., Thiruvananthapuram - 695 004  
പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

PCB/HO/TAC/GoM/953/2014

Date: 13/10/2015

### CIRCULAR

Sub:- Consent of the Board for quarrying activity

Ref:- 1. Government order (P) No. 144/2015/ID dated 05.10.2015

2. This office circulars of even no. dated 09.09.2015 and 01.10.2015

Subsequent to the issuance of the circulars under reference (2) the Industries (A) Department has notified the Kerala Minor Mineral Concession (Second Amendment) Rules, 2015 vide Government order under reference (1) (copy enclosed). The application for consent of the Board for permit quarries may be considered accordingly.

Sd/-

CHAIRMAN

To

1. The Chief Environmental Engineer  
Regional Office, EKM

The Senior Environmental Engineer  
Regional Office, TVM/KKD

The Senior Environmental Engineer  
District Office, Palakkad

The Environmental Engineer  
District Office, TVM / KLM / PTA / KTYM / ALPY / IDK / EKM 1, 2  
(Perumbayoor) & 3 (ESC) / TSR / KKD / MLPM / WYND / KNR / KSGD

2. All Technical Officers in Head Office

3. To IT Cell (for uploading the circular in Board's website)

4. CA to Chairman

5. CA to Member Secretary

Approved for issue

Chief Environmental Engineer

(11)

414

22254377 &gt;&gt; 22341135

P 1/1

No. J-11013/182/2012-IA,II(M)  
Government of India  
Ministry of Environment & Forest  
IA,II(M) Division

Paryawaran Bhawan,  
CGO Complex, Lodhi Road,  
New Delhi - 110003.

Dated: January 4, 2013

OFFICE MEMORANDUM

Subject: Clarification with regard to applicability of provisions of EIA Notification, 2006 for mining of major minerals in areas less than 5 hectare - regarding.

Reference is invited to your letter no. SHIAA 1 Misc 2013 dated 02.01.2013 addressed to this Ministry seeking the clarification with regard to applicability of provisions of EIA Notification, 2006 for mining of major minerals in areas less than 5 hectare.

Reference is also invited to the Order of Hon'ble Supreme Court dated 27.2.2012, in LA no. 12-13 of 2011 in SLP (C) no. 19628-19629 of 2009 in the matter of Deepak Kumar etc. vs. State of Haryana and Ors., directing inter-alia as under:

"We in the meanwhile, order that leases of minor mineral including their renewal for an area of less than 5 ha be granted by the States / UTs only after getting environmental clearance from the MoEF."

It is clarified that the mining projects of major minerals of the size of the lease area less than 5 ha, will not be under the purview of the above referred order of the Hon'ble Supreme Court dated 27.2.2012 and the O.M. No. L-11011/47/2011-IA-II (M), dated 18-05-2012 issued by the MoEF. Hence, there is no need of prior environmental clearance for the mining projects of major minerals of lease area less than 5 ha as per EIA Notification, 2006, either from the State Government or the Central Government. However, such mining operations shall need to obtain the consent to operate from the State Pollution Control Board under the provisions of Air Act, 1986 and Water Act, 1974.

*N. Khatri*  
(Neera) Khatri  
Deputy Director

To  
Member Secretary  
SHIAA, Karnataka  
Department of Ecology & Environment  
Room No. 709, 7<sup>th</sup> Floor, W Gate  
M.S. Building, Bangalore - 560001

Anand

Pl refer all applications  
reaching so far

12

415



GOVERNMENT OF KERALA

Abstract

Environment Department - Mining and quarrying of minor minerals for construction- Integration of environmental safeguards - Orders issued.

ENVIRONMENT (A) DEPARTMENT

G.O (MS) No. 02 /14/Envt.

Dated, Thiruvananthapuram, 21.02.2014.

- Read: (1) Order dated 27.02.2012 of the Hon'ble Supreme Court of India in SLP No. 19628-19629/2009 (Deepak Kumar case).  
 (2) Office Memorandum No. L-11011/47/2011-IA(M) dated 18.05.2012 of the MoEF, Government of India.  
 (3) Office Memorandum No. L-11011/47/2011-IA(M) dated 24.06.2013 of the MoEF, Government of India.  
 (4) Orders dated 05.08.2013 and 29.08.2013 of the Hon'ble National Green Tribunal in O/A. No.171/2013 filed by the NGT Bar Association.  
 (5) Order dated 26.09.2013 of the Hon'ble National Green Tribunal in M. A. No. 671/2013 in O/A No.171/2013.  
 (6) Order dated 17.01.2014 of the Hon'ble National Green Tribunal in M. A. No. 803/2013 in O/A No.744/2013 filed by Sri. Hassan. M.

**ORDER**

The categorical directions of the Hon'ble Supreme Court in the order read above and the pursuant decision conveyed in the Office Memorandum read as second paper above on prior Environmental Clearance for mining of minor minerals even in areas of less than five ha resulted in complete stoppage of mining/ quarrying of building materials in the state and construction activities including public works. Government of Kerala had as early as in 1967, framed the Kerala Minor Mineral Concession Rules, which *interalia* ensure that operation of mines of minor minerals and the environmental fall outs are subjected to strict regulatory parameters. Consents of the Kerala State Pollution Control Board stipulate adequate measures to ensure that environmental conditions are duly incorporated and those are being complied with. In the context of the additional environmental conditions imposed, its adverse

consequences in the construction sector, and the resultant hardships to common man, Government have reviewed the situation and now issue the following orders for strict compliance by all concerned:

### 1. Rock quarrying

Quarrying permits (quantity based short term permit up to 1 year), under consolidated royalty payment system (area based mineral concession for granite and laterite building stone) and quarrying leases (long term concession for a period up to 12 years) are the mineral concessions for quarrying operation issued under the Kerala Minor Mineral Concession Rules, 1967. (As far as the State of Kerala is concerned, long term quarrying leases can be granted only for the mining of granite stones.) More than 90% of the building stone quarries are less than 1 hectare in area and most of them are privately owned. These quarries are the main source of raw material for the developmental activities of the State.) On the other hand, long term quarrying leases are not being issued for environmentally sensitive minerals like ordinary earth, ordinary sand and ordinary clay with a view to protect the ecology, because longer the period of mining, the greater the exploitation and consequent environmental degradation.

The system of permit being environmentally benign and carries the environmental safeguards as expounded in the recommendations of the MoEF extracted in para II of the order read as first paper above, and is statutorily approved and implemented since 1967, even as Environmental Clearance is being insisted for quarrying on long term lease, short time permits in small private holding have been sanctioned to be continued on the extent permit conditions up to 09.02.2015. Government order that while operating these quarries on permit, the permit holders shall be required to submit an undertaking that Environmental Clearance as may be required for such quarrying activities will be obtained from the State Environmental Impact Assessment Authority.

Leases will be issued or renewed only after obtaining prior Environmental Clearance and the same policy will apply to permits given by Revenue as well as Mining & Geology Departments.

## 2. River sand mining.

Effective provisions taking due care of environmental and ecological concerns of river sand mining have been incorporated in the Kerala Protection of River Banks and Regulation of Removal of Sand Act 2001 to regulate removal of sand from the rivers. As per Section 9 of the said Act, the total quantity of sand that can be removed from a 'Kadavu' (meaning a river bank or water body where removal of sand is carried out) or river bank giving due regard to the guidance of expert agencies like the Centre for Earth Science Studies (Now NCESS) and Centre for Water Resources Development and Management (CWRDM), or other agencies as Government may determine.

Rule 8(b) of the Kerala Protection of River Banks and Regulation of Removal of Sand Rules 2002 lays down that the District Expert Committee under the Act, shall determine the quantum of river sand that could be removed from each 'Kadavu' annually after the monsoon. The practicable way out for scientific and ecologically sustainable river sand mining in the small rivers of Kerala is sand auditing for each river. It has been decided earlier that making the sand audit for Manimala river as a model, sand audit in respect of all other rivers may be done engaging other expert agencies as well, so that the audit could be completed expeditiously, with NCESS, Thiruvananthapuram as the Resource Department for the rivers of the 7 Southern Districts and the CWRDM, Kozhikode for the rivers of the 7 Northern Districts. There is no ban on river sand mining except in Ecologically Sensitive Areas, if it is done in accordance with the direction of the Courts and as per available sand audit reports. Such a procedure has been adopted in Kannur District, which could be replicated.

Accordingly Government order that sand audit be conducted in all the remaining rivers and where current audit report are not available, engaging expert agencies in consultation with NCESS/CWRDM as the case may be, to be done under their direct supervision. The NCESS/CWRDM shall provide the standard procedure for the work of the expert agencies to be engaged and scientific opinion and yardsticks and also other required data. The District Collectors may avail of the River Management Fund for the sand audit works.

4

Those which have valid sand audit studies completed, will collect and reach the applications for sand removal along with the sand audit report to the Member Secretary, State Expert Appraisal Committee (Director of Environment & Climate Change, 'Devi Kripa', Pallimukku, Petta (P.O), Thiruvananthapuram-24), in Form I of the EIA Notification No. 1533 dated 14.09.2006 of the MoEF, Government of India, available in the website of MoEF. The Districts which do not have updated reports will urgently arrange to get these studies updated for determination of feasibility of sand removal and conditions. In such cases the Director of Environment & Climate Change will allow sand mining provided the District Authorities who apply, undertake to complete the studies in six months. Government also order that the sand lying in dams and reservoirs will be desilted for use for which the District Collectors will urgently take action after obtaining approval of Forest Department wherever necessary.

### 3. Ordinary Earth (Red earth)

As per the Office Memorandum read as third paper above, activities of burrowing/excavation of 'brick earth' and 'ordinary earth' up to an area less than 5ha has been categorized as 'B2' category subject to the guidelines therein for Environmental Clearance, which is obligatory. The Local Panchayat can grant permission for removal of ordinary earth up to 250 tonnes and on royalty payment of ₹ 5000/- for that much quantity. For all purposes other than for domestic as pointed out above, Environmental Clearance is to be insisted upon for the time being. The intention is to progressively arrive at a position where Environmental Clearance will be obtained for all types of earth removal.

For area less than 5ha the State Environmental Impact Assessment Authority has prescribed a simplified procedure and application form in Malayalam (available in the website of SEIAA). The District Collectors will designate an authorized officer in each District who will be approached by the owner of the land, or contractor having NOC from the owner with the above said application and the officer will forward the application to the Member Secretary, State Expert Appraisal Committee (Director of Environment & Climate Change).

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(417)

'Devi Kripa', Pallimukku, Petta (P.O), Thiruvananthapuram-24) who in turn will take expeditious action to consider the application for Environmental Clearance.

The existing Government Orders on Environmental Clearance for mining of the above minor minerals is modified to the above extent.

The authority granting the final sanction will be personally responsible for ensuring Environmental Clearance in all cases where such clearance is required.

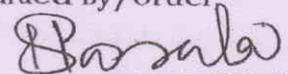
By Order of the Governor,

G. RAJEEV,  
Additional Secretary.

To

All District Collectors.  
The Director, Mining & Geology.  
The Director, Environment & Climate Change.  
The Member Secretary, Kerala State Pollution Control Board.  
The Director of Panchyats.  
The Director, Urban Affairs Department.  
The Director, National Centre for Earth Science Studies, Akkulam, Thiruvananthapuram.  
The Director, Centre for Water Resource Development & Management, Kunnamangalam P.O., Kozhikode.  
The Member Secretary, State Environment Impact Assessment Authority.  
The Member Secretary, State Expert Appraisal Committee.  
The Member Secretary, Kerala State Council for Science, Technology & Environment.  
The Commissioner for Land Revenue.  
The Chief Engineer, Irrigation (I&A) Department.  
The Chief Engineer, PWD.  
The Principal Chief Forest Conservator.  
Industries, Revenue, Local Administration, Science & Technology, Public Works, Water Resources, Forest & Wild Life Departments.

Forwarded By/Order



Section Officer.

13

1/60

**State Environment Impact Assessment Authority Kerala**

Department of Environment and Climate Change

Pallimukku, Pettah P.O., Thiruvananthapuram - 695 024

Ph: +91471-2742264 (Off) 0471-2742554(Dir) +91471-2742554 (Fax)

e-mail: [environmentdirector@qmail.com](mailto:environmentdirector@qmail.com)

web: [www.envt.kerala.gov.in](http://www.envt.kerala.gov.in) [www.seiaakerala.org](http://www.seiaakerala.org)

114/PC/2013/SEIAA

To

The Chairman,  
Kerala state Pollution Control Board,  
Pattom,  
Thiruvananthapuram-695004.

Sir,

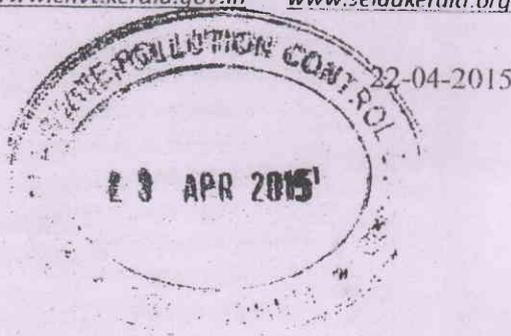
Sub: Clearance for mining operation for major minerals.

Ref: Your Letter No. PCB/TAC/E&F/219/06 dtd. 23-08-2013.

With reference to your letter cited, I am directed to inform you that in the case of mining of major minerals if the lease area is below 5 hectares, environmental clearance is not necessary. Hence the occasion for SEIAA to make such a condition on consents of PCB as mentioned in your letter cited does not arise.

However, in respect of prior environmental clearance for mining projects, for which E.C is to be issued by SEIAA, there is a general condition on compliance with stipulation of statutory authorities including the PCB. A copy of the general condition for mining project is enclosed (vide item xxxiv).

Encl.: General Conditions.



Yours faithfully,

*[Handwritten signature]*

G. Rajeev  
Administrator,  
SEIAA.

CBE-2  
A. discom

15.04  
27/4/2015  
P. S. A. E. V. S. N.  
CHAIRMAN

PCB/HO/TAC/GOM/953/2014(c)

20/5/15

A copy of the lv from SEIAA along with copy of the PCB letter referred, is forwarded for information.

To

PCB & D.D.

*[Handwritten signature]*

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**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY  
KERALA**

**GENERAL CONDITIONS (for mining projects)**

- (i) Rain Water Harvesting facility should be installed as per the prevailing provisions of KMBR / KMPBR, unless otherwise specified.
- (ii) Environment Monitoring Cell as agreed under the affidavit filed by the proponent should be formed and made functional.
- (iii) Suitable avenue trees should be planted along either side of the tarred road and open parking areas, if any, including of approach road and internal roads.
- (iv) Maximum possible solar energy generation and utilization shall be ensured as an essential part of the project.
- (v) Sprinklers shall be installed and used in the project site to contain dust emissions.
- (vi) Eco-restoration including the mine closure plan shall be done at the own cost of the project proponent.
- (vii) At least 10 percent out of the total excavated pit area should be retained as water storage areas and the remaining area should be reclaimed with stacked dumpings and overburden and planted with indigenous plant species that are eco-friendly.
- (viii) Corporate Social Responsibility (CSR) agreed upon by the proponent should be implemented.
- (ix) *The lease area shall be fenced off with barbed wires to a minimum height of 4ft around, before starting of mine.*
- (x) Warning alarms indicating the time of blasting (to be done at specific timings) has to be arranged as per stipulations of Explosive Department.
- (xi) Control measures on noise and vibration prescribed by KSPCB should be implemented.
- (xii) Quarrying activities should be limited to day time as per KSPCB guidelines.
- (xiii) Blasting should be done in a controlled manner as specified by the regulations of Explosives Department or any other concerned agency.
- (xiv) A licensed person should supervise/ control the blasting operations.
- (xv) Access roads to the quarry shall be tarred to contain dust emissions that may arise during transportation of materials.
- (xvi) Overburden materials should be managed within the site and the old quarries, if any, should be reclaimed and restored.
- (xvii) Height of benches should not exceed 5 m and width should not be less than 5 m.
- (xviii) Mats to reduce fly rock blast to a maximum of 10 PPV should be provided.
- (xix) *Maximum depth of mining from general ground level at site shall not exceed 10m*
- (xx) No mining operations should be carried out at places having a slope greater than 45°.
- (xxi) Acoustic enclosures should have been provided to reduce sound amplifications in addition to the provisions of green belt and hollow brick envelop for crushers so that the noise level is kept within prescribed standards given by CPCB/KSPCB.
- (xxii) The workers on the site should be provided with the required protective equipment such as ear muffs, helmet, etc.
- (xxiii) Garland drains with clarifiers to be provided in the lower slopes around the core area to channelize storm water.
- (xxiv) The transportation of minerals should be done in covered trucks to contain dust emissions.
- (xxv) The proponent should plant trees at least 5 times of the loss that has been occurred while clearing the land for the project.
- (xxvi) Disposal of spent oil from diesel engines should be as specified under relevant Rules/ Regulations.
- (xxvii) Explosives should be stored in magazines in isolated place specified and approved by the

- Explosives Department.
- (xxviii) **A minimum buffer distance of 100m from the boundary of the quarry to the nearest dwelling unit or other structures, not being any facility for mining shall be provided**
- (xxix) 200 m buffer distance should be maintained from forest boundaries.
- (xxx) Consent from Kerala State Pollution Control Board under Water and Air Act(s) should be obtained before initiating activity.
- (xxxi) All other statutory clearances **should** be obtained, as applicable, by project proponents from the respective competent authorities including that for blasting and storage of explosives.
- (xxxii) In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Authority.
- (xxxiii) The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
- (xxxiv) The stipulations by Statutory Authorities under different Acts and Notifications should be complied with, including the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and control of Pollution) act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006.
- (xxxv) The project proponent should advertise in at least two local newspapers widely circulated in the region, one of which (both the advertisement and the newspaper) shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the Department of Environment and Climate Change, Govt. of Kerala and may also be seen on the website of the Authority at [www.seiaakerala.org](http://www.seiaakerala.org). The advertisement should be made within 10 days from the date of receipt of the Clearance letter and a copy of the same signed in all pages should be forwarded to the office of this Authority as confirmation.
- (xxxvi) A copy of the clearance letter shall be sent by the proponent to concerned Grama Panchayat/ District Panchayat/ Municipality/ Corporation/ Urban Local Body and also to the Local NGO, if any, from whom suggestions / representations, if any, were received while processing the proposal. The Environmental Clearance shall also be put on the website of the company by the proponent.
- (xxxvii) The proponent shall submit half yearly reports on the status of compliance of the stipulated EC conditions including results of monitored data **(both in hard copies as well as by e-mail)** and upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the respective Regional Office of MoEF, Govt. of India and also to the Directorate of Environment and Climate Change, Govt. of Kerala.
- (xxxviii) The details of Environmental Clearance should be prominently displayed in a metallic board of 3 ft x 3 ft with green background and yellow letters of Times New Roman font of size of not less than 40. Sign board with extent of lease area and boundaries shall be depicted at the entrance of the quarry, visible to the public.
- (xxxix) The proponent should provide notarized affidavit (indicating the number and date of Environmental Clearance proceedings) that all the conditions stipulated in the EC shall be scrupulously followed.
- (xl) The above conditions shall prevail notwithstanding anything to the contrary, in consistent, or simplified, contained in any other permit, license or consent given by any other authority for the same project

14(1)

FILE No: PCB/KKD/DO/501/08



KERALA STATE POLLUTION CONTROL BOARD

**CONSENT TO OPERATE**

UNDER

Water (Prevention & Control of Pollution) Act, 1974

Air (Prevention & Control of Pollution) Act, 1981

&

Environment (Protection) Act, 1986

TO

Consent No: PCB/KKD/DO/CO/501/08

M/s. GEO ENTERPRISES QUARRYING UNIT  
KOYILOTTUPARA  
VEERIYAMBURAM  
IYYAD (PO)  
UNNIKULAM (VIA)  
KOZHIKODE.

## 1. GENERAL

1	<b>VALIDITY</b>	30.06.2011
2	Name and address of establishment	M/s. Geo Enterprises Quarrying Unit, Koyilattupara, Veeriyamburam Iyyad (PO) Unnikulam(via) Kozhikode
3	Communication	Telephone: 0495 2646764
4	Occupier details	Smt. E. Indira, Managing Partner, Geo Enterprises, P.O. Iyyad, Unnikulam Kozhikode-673574
5	Survey Number	29
6	Village	Sivapuram
7	Taluk	Quilandy
8	District	Kozhikode
9	Panchayat & Ward	Unnikulam Ward: Veeriyamburam, Ward No: 19
10	Category	Red
11	Scale	Small
12	Fee remitted	Rs. 3,420/-
13	Capital Investment	Rs. 5,00,000/-
14	Water consumption	50 l/d
15	Horse power	Compressor-52 HP
16	PRODUCTS	Job Work -Quarrying.

## GENERAL CONDITIONS

- 2.1. This consent is granted subject to the power of the Board to review and make variation in all or any of the conditions as per section 21(6) of this act.
- 2.2. The applicant shall comply with the instructions that the Board may issue from time to time regarding prevention and control of Air, Water, land and Sound pollution
- 2.3. For continuing to operate beyond the validity date application for the renewal has to be submitted in the prescribed form between 3 and 4 months in advance of the date of expiry of this order.
- 2.4. Suitable species of trees and certain plants shall be planted and maintained within and along the periphery of the premises, forming a green belt to improve the environment.
- 2.5. If operations are done with backup power, the generator shall have adequate capacity to run all associated pollution control devices.
- 2.6. In case of process disturbance/failure of pollution control equipments, the respective units shall be shut down and shall not be restarted until the control measures are rectified to achieve the desired efficiency.
- 2.7. In case of discharge/apprehended discharge of any water/air pollutant or hazardous/biomedical waste due to any accident or other unforeseen act or event, it shall be immediately intimated to the Board and the consentee/authorisee shall make all possible efforts to mitigate/prevent/remediate the discharge.
- 2.8. Periodical monitoring reports comprising of effluent and emission analysis reports and such other information as may be called for shall be submitted to Head/Regional/District Office as and when called for.
- 2.9. Signboard showing the name of the establishment shall be displayed at the entrance of the site.
- 2.10. Location of the quarry shall be as shown in the drawing attached. No change or alteration to the above shall be made.

### 3. CONDITIONS AS PER Air (Prevention & Control of Pollution) Act

- 3.1. Record of type, quantity and purpose of consumption of fuel shall be maintained and abstract shall be submitted to the Board along with emission monitoring report.
- 3.2. Water sprinklers shall be provided to suppress spreading of dust.
- 3.3. Raw materials and products shall be transported with proper cover and / or after wetting to prevent spreading of dust.
- 3.4. The suspended particulate matter (SPM) (dust) level at the boundary of the land owned with different adjoining areas excluding roads shall not exceed 200 microgram per cubic metre.
- 3.5. Respirable Suspended Particulate Matter (RSPM) ( $<10\mu\text{m}$ ) level at boundary of the land owned with different adjoining areas, excluding roads shall not exceed  $100\mu\text{g}/\text{m}^3$ , max.
- 3.6. Sound level measured 1 m outside the boundary of the land owned or leased by the consentee whichever is farther shall be 55 dB(A) Leq, max.
- 3.7. All operations likely to produce dust or noise shall be carried out within sufficiently closed and insulated premises.
- 3.8. After excavation at the site is completed, the land may be used for rain water harvesting with protective barriers / any other suitable approved purpose or may be reclaimed.
- 3.9. The consent issued is subject to the conditions specified in the clearances issued by the Mining and Geology Department and Explosive Department as per the provisions of the relevant statutes.

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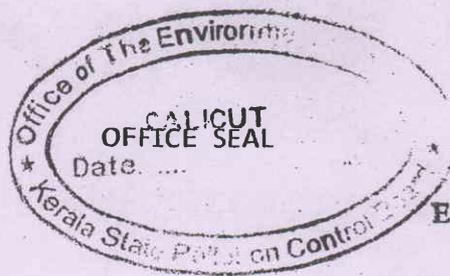
Dr.

12

4. OTHER CONDITIONS:

4.1. Rain water harvesting arrangements shall be provided in the premises.

DATE: 17.07.2008



*C. V. Jayasree*  
SIGNATURE & SEAL OF  
ISSUING AUTHORITY  
C. V. JAYASREE  
ENVIRONMENTAL ENGINEER

- Copy to:
1. The Member Secretary.
  2. CEE, RO, Kozhikode.
  3. Stock file.



FILE No: PCB/KKD/DO/501/2008



KERALA STATE POLLUTION CONTROL BOARD

**INTEGRATED CONSENT TO OPERATE**

UNDER

Water (Prevention &amp; Control of Pollution) Act, 1974

Air (Prevention &amp; Control of Pollution) Act, 1981

&amp;

Environment (Protection) Act, 1986

TO

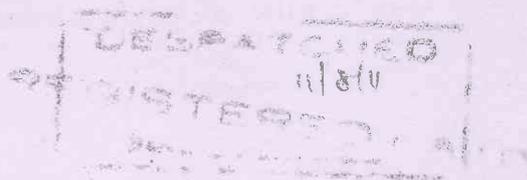
**Smt. E. Indira**  
**Managing partner Geo Enterprises**  
**Iyyad P.O**  
**Unnikulam**  
**Calicut-673574.**

(For Geo Enterprises Quarrying Unit  
Koyilottu para  
Iyyad P.O, Unnikulam  
Kozhikode)

**Consent No: PCB/KKD/DO/ICO/R1-501/2008**

Issue date: 08.08.2011

Valid upto: 01.02.2012



## 1. GENERAL

1	<b>VALIDITY</b>	<b>01.02.2012</b>
2	Name and address of establishment	Geo Enterprises Quarrying Unit Koyilottu para Iyyad P.O, Unnikulam Kozhikode
3	Communication	Telephone: 04962646764
4	Occupier details	Sri. E. Indira Managing partner Geo Enterprises Iyyad P.O Unnikulam Calicut-673574
5	Survey Number	29 Veeriyamburam
6	Village	Sivapuram
7	Taluk	Koyilandi
8	District	Kozhikode
9	Panchayat & Ward	Ward: 5 Unnikulam
10	Category	Red
11	Scale	Small
12	Fee remitted	Rs: 3420/-
13	Capital Investment	Rs. 5 lakh
14	Products/Activities	Quarrying in 6.5 Acers of land



## 2. GENERAL CONDITIONS

- 2.1. This consent is granted subject to the power of the Board to review and make variation in all or any of the conditions.
- 2.2. This consent shall be valid only if the unit is having a valid quarry permit.
- 2.3. No change or alteration of the unit is to be made without the prior permission of the Board. Any change in the particulars furnished in the references or in the identity of the occupier / authorised agent is to be intimated to the Board forthwith.
- 2.4. The applicant shall comply with the instructions that the Board may issue from time to time regarding prevention and control of Air, Water, land and Sound pollution.
- 2.5. For continuing to operate beyond the validity date application for the renewal has to be submitted in the prescribed form between 3 and 4 months in advance of the date of expiry of this order.
- 2.6. Suitable species of trees and curtain plants shall be planted and maintained within and along the periphery of the premises, forming a green belt to improve the environment.
- 2.7. In case of discharge/apprehended discharge of any water/air pollutant or hazardous waste due to any accident or other unforeseen act or event, it shall be immediately intimated to the Board and the consent/authorise shall make all possible efforts to mitigate/ prevent/remediate the discharge.
- 2.8. Signboard showing the name of the establishment shall be displayed at the entrance of the site.
- 2.9. Location of the quarry shall be as shown in the drawing attached. No change or alteration to the above shall be made.
- 2.10. Quarrying operations shall be started only after obtaining the D&O license under the Kerala Panchayath Raj Act for the concerned Local Self Government Institutions and submitting a copy of the same to the District Office of the board.

## 3. CONDITIONS AS PER Air (Prevention & Control of Pollution) Act

- 3.1. Boundary of the quarry shall be fenced before operation of the quarrying activity.
- 3.2. Water sprinklers shall be provided to suppress spreading of dust.

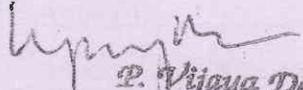


- 3.3. Raw materials and products shall be transported with proper cover and / or after wetting to prevent spreading of dust.
- 3.4. The particulate matter at the boundary of the premises shall not exceed the National Ambient Air Quality Standard specified for that area.
- 3.5. The sound level measured 1 m outside the boundary of the premises shall not exceed the Ambient Air Quality Standards in respect of Noise applicable to that area.
- 3.6. After excavation at the site is completed, the land may be used for rain water harvesting with protective barriers / any other suitable approved purpose or may be reclaimed.
- 3.7. The consent issued is subject to the conditions specified in the clearances issued by the Mining and Geology Department and Explosive Department as per the provisions of the relevant statutes.
- 3.8. On expiring of the mining and geology permit, new permit shall be provided, failing which this consent will become invalid automatically.

Date: 08.08.2011



OFFICE SEAL

  
P. Vijaya Devi  
Environmental Engineer  
SIGNATURE & SEAL OF  
ISSUING AUTHORITY

- Copy to: 1. Member Secretary, Head Office, Thiruvananthapuram  
2. The Chief Environmental Engineer, Regional Office, Kozhikode.  
✓ 3. Stock file. *N/A*



FILE No: PCB/KKD/DO/501/2008

ANNEXURE - 6C  
14(3)

KERALA STATE POLLUTION CONTROL BOARD

**INTEGRATED CONSENT TO OPERATE (RENEWAL)**

UNDER

The Water (Prevention &amp; Control of Pollution) Act, 1974

The Air (Prevention &amp; Control of Pollution) Act, 1981

&amp;

The Environment (Protection) Act, 1986

TO

Smt. E Indira  
Managing Partner  
Geo Enterprises Quarrying Unit  
Iyyad (PO), Unnikulam (Via)  
Koyilandi, Kozhikode-673574

(For Geo Enterprises Quarrying Unit  
Iyyad (PO), Unnikulam (Via)  
Koyilandi, Kozhikode-673574)

**Consent No: PCB/KKD/DO/ICO-R2/501/2012****Issue date: 04.05.2012****Valid upto: 01.02.2015**R  
9/5

## 1. GENERAL

1	VALIDITY	01.02.2015
2	Name and address of establishment	Geo Enterprises Quarrying Unit Iyyad (PO), Unnikulam (Via) Koyilandi, Kozhikode-673574
3	Communication	Phone No; 0496-2646764, 9846164201
4	Occupier details :	Smt. E Indira Managing Partner Geo Enterprises Quarrying Unit Iyyad (PO), Unnikulam (Via) Koyilandi, Kozhikode-673574
5	Survey Number	29
6	Village	Sivapuram
7	Taluk	Koyilandi
8	District	Kozhikode
9	Panchayat & Ward	Unnikulam Ward: 19
10	Category	Red
11	Scale	Small
12	Capital Investment	Rs.7,50,000/-
13	Fee remitted	Rs. 5010/-
14	Products/Activities	Quarrying in 6.5 acres of of land in survey no 29 of Unnikulam panchayat in Sivapuram village.



## 2. GENERAL CONDITIONS

- 2.1. This consent is renewed subject to the power of the Board to review and make variation in all or any of the conditions.
- 2.2. No change or alteration of the unit is to be made without the prior permission of the Board. Any change in the particulars furnished in the references or in the identity of the occupier / authorised agent is to be intimated to the Board forthwith.
- 2.3. The applicant shall comply with the instructions that the Board may issue from time to time regarding prevention and control of Air, Water, land and Sound pollution.
- 2.4. For continuing to operate beyond the validity date application for the renewal has to be submitted in the prescribed form between 3 and 4 months in advance of the date of expiry of this order.
- 2.5. Suitable species of trees and curtain plants shall be planted and maintained within and along the periphery of the premises, forming a green belt to improve the environment.
- 2.6. In case of discharge/apprehended discharge of any water/air pollutant or hazardous waste due to any accident or other unforeseen act or event, it shall be immediately intimated to the Board and the consent/authorise shall make all possible efforts to mitigate/ prevent/remediate the discharge.
- 2.7. Signboard showing the name of the establishment shall be displayed at the entrance of the site.
- 2.8. Location of the quarry shall be as shown in the drawing attached. No change or alteration to the above shall be made.
- 2.9. Quarrying operations shall be started only after obtaining the D&O license under the Kerala Panchayath Raj Act for the concerned Local Self Government Institutions and submitting a copy of the same to the District Office of the board.

## 3. CONDITIONS AS PER The Air (Prevention & Control of Pollution) Act ,1981

- 3.1 Boundary of the quarry shall be fenced before operation of the quarrying activity.
- 3.2. Water sprinklers shall be provided to suppress spreading of dust.
- 3.3. Raw materials and products shall be transported with proper cover and / or after wetting to prevent spreading of dust.

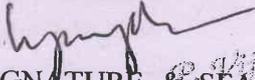


- 3.4. The particulate matter at the boundary of the premises shall not exceed the National Ambient Air Quality Standard specified for that area.
- 3.5. The sound level measured 1 m outside the boundary of the premises shall not exceed the Ambient Air Quality Standards in respect of Noise applicable to that area.
- 3.6. After excavation at the site is completed, the land may be used for rain water harvesting with protective barriers / any other suitable approved purpose or may be reclaimed.
- 3.7. The consent issued is subject to the conditions specified in the clearances issued by the Mining and Geology Department and Explosive Department as per the provisions of the relevant statutes.
- 3.8. On expiry of the mining and geology permit, new permit shall be submitted, failing which this consent will become invalid automatically.

Date: 04.05.2012



OFFICE SEAL

  
SIGNATURE & SEAL OF  
ISSUING AUTHORITY

- Copy to: 1. Member Secretary, Head Office, Thiruvananthapuram  
2. The Senior Environmental Engineer, Regional Office, Kozhikode.  
3. Stock file. 4/14



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ANNEXURE R 3 1 (14 (4))

FILE NO : 383300

Date of issue : 03/02/2015

14 (4)



**KERALA STATE POLLUTION CONTROL BOARD**

**CONSENT TO**

**OPERATE/AUTHORISATION/REGISTRATION**

**ISSUED UNDER**

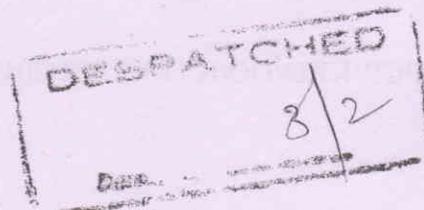
Water (Prevention & Control of Pollution) Act, 1974  
Air (Prevention & Control of Pollution) Act, 1981

&

Environment (Protection) Act, 1986

**TO**

**M/s Geo Enterprises  
Quarrying Unit  
Iyyad .PO  
Unnikulam. Via  
Koyilandy  
Kozhikode  
673574  
Taluk: Koyilandy  
District: Kozhikode**



Consent No. : PCB/KKD/DO/ICO-R3/501/2015

Valid Upto : 09/02/2015

*Received the original*

*3/2/15*



## GENERAL

1	<b>VALIDITY</b>	09/02/2015
2	Name and Address of the establishment	Geo Enterprises Quarrying Unit Iyyad.PO Unnikulam.Via Koyilandy Kozhikode 673574
3	Communication	Telephone :- 9846164201, 0496 - 2646764 Fax :- E-mail:
4	Occupier Details	E INDIRA MANAGING PARTNER GEO ENTERPRISES QUARRYING UNIT IYYAD POST UNNIKULAM
5	Survey Number	29
6	Village	SIVAPURAM
7	Taluk	Koyilandy
8	District	KOZHIKODE
9	Panchayat /Municipality/ Corporation & Ward	UNNIKULAM 19
10	Category	RED
11	Scale	Small
12	Annual fee	Rs.20,000/-
	Fee remitted	Rs.60,000/-
13	Capital Investment	90 Lakhs
14	Water Consumption	800 L/D
15	<b>RAW MATERIAL</b>	<b>PRODUCTS</b>
	BOLLER @200 Metric Tonnes	QUARRING IN 6.5 ACRES OF LAND OF R.S NO: 29 OF SIVAPURAM VILLAGE THAMARASSERY TALUK AND IN KOZHIKODE DISTRICT.

## 2. GENERAL CONDITIONS

All other conditions in the consent to operate issued as 04.05.2012 Vide no :-

PCB/KKD/DO/ICO-R2/501/2012 remain unchanged .

DATE :03/02/2015

SIGNATURE & SEAL OF ISSUING AUTHORITY

OFFICE SEAL

Copy To STOCK FILE



## KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

കോഴിക്കോട് ജില്ലാ ഓഫീസ്

DISTRICT OFFICE, KOZHIKODE

3<sup>rd</sup> FLOOR, ZAMORIN'S SQUARE, LINK ROAD, KOZHIKODE - 673 002

Telefax: 2300745, 46, 47

www.keralapcb.org

Ref. No. PCB/KKD/DO/501/2008

Date: 08.05.2015

CONSENT VARIATION ORDER

(Issued under the Water (Prevention & Control of Pollution) Act, 1974, The Air (Prevention & Control of Pollution) Act 1981, the Environment (Protection) Act 1986

- Ref: - 1. Integrated Consent to Operate Renewal no. PCB /KKD/DO/ICO-R3/501/2015 dated 03.02.2015  
2. Applicant's letter received on 24.04.2015

The Integrated Consent to Operate issued vide reference (1) above to Smt. E Indira, Managing Partner, Geo Enterprises Quarrying Unit, Iyyad Post, Unnikulam, Kozhikode - 673 574 for operating a unit named Geo Enterprises Quarrying Unit, Iyyad Post, Unnikulam Via, Koyilandy, Kozhikode-673574 is modified to the following extent:

**Item No 1.1****Validity****09.02.2016**

The consent issued from the Board will be valid only for a period during the period when all other statutory or necessary clearance from the concerned authorities are valid. The consent issued from the Board is only with respect to the powers vested under the Water (prevention & control of pollution) Act 1974; Air (Prevention & Control of pollution) Act 1981 and rules there under. The operation of the unit shall be commenced only after obtaining clearance from all concerned authorities.

All other conditions in the consent to operate referred above remain unchanged

Office seal

Signature

NAME &amp; DESIGNATION OF ISSUING OFFICER

To

Smt. E Indira,  
Managing Partner,  
Geo Enterprises Quarrying Unit,  
Iyyad Post, Unnikulam,  
Kozhikode - 673 574.

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**KERALA STATE POLLUTION CONTROL BOARD**

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

കോഴിക്കോട് ജില്ലാ ഓഫീസ്

**DISTRICT OFFICE, KOZHIKODE**

3<sup>rd</sup> FLOOR, ZAMORIN'S SQUARE, LINK ROAD, KOZHIKODE - 673001

Telefax: 2300745, 46,47

www.keralapcb.org

Ref. No. PCB/KKD/DO/501/2008

Date: 09.11.2015

CONSENT VARIATION ORDER

(Issued under the Water (Prevention & Control of Pollution) Act, 1974, The Air(Prevention & Control of Pollution) Act 1981, the Environment(Protection) Act 1986

- Ref:- 1. Integrated Consent to Operate Renewal no. PCB /KKD/DO/ICO-R3/501/2015 dated 03.02.2015
- 2. Consent Variation Order Dated 08.05.2015
- 3. Applicant's letter received on 09.09.2015

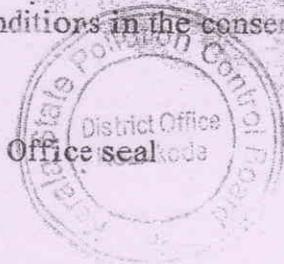
The Integrated Consent to Operate issued vide reference (1) above to Smt. E Indira, Managing Partner, Geo Enterprises Quarrying Unit, Iyyad Post, Unnikulam, Kozhikode - 673 574 for operating a unit named Geo Enterprises Quarrying Unit, Iyyad Post, Unnikulam Via, Koyilandy,, Kozhikode-673574 is modified to the following extent:

**Item No 1.1**

**Validity 01.02.2018**

The consent issued from the Board will be valid only for a period during the period when all other statutory or necessary clearance from the concerned authorities are valid. The consent issued from the Board is only with respect to the powers vested under the Water (prevention & control of pollution) Act 1974; Air (Prevention & Control of pollution) Act 1981 and rules there under. The operation of the unit shall be commenced only after obtaining clearance from all concerned authorities.

All other conditions in the consent to operate referred above remain unchanged.



Signature

*Vinaya*

NAME & DESIGNATION OF ISSUING OFFICER

To

Smt. E Indira,  
Managing Partner,  
Geo Enterprises Quarrying Unit,  
Iyyad Post, Unnikulam,  
Kozhikode - 673 574.



## KERALA STATE POLLUTION CONTROL BOARD

FILE NO. :PCB/KKD/DO/501/2008

Date of issue :17/02/2018

### INTEGRATED CONSENT TO OPERATE - RENEWAL

Consent No : PCB/KKD/DO/ICO-I.4/501/2018

Ref : 1.Your online application no. 6573730 dated 06.01.2018

2. Consent variation order ref No. PCB/KKD/DO/501/2008 dated 09.11.2015 valid up to 01.02.2018.

The 'Integrated Consent to Operate' issued as per reference above to M/s GEO ENTERPRISES QUARRYING UNIT,IYYAD POST,UNNIKULAM VIA,KOYILANDI is hereby renewed up to 18/04/2022 and issued to M/s GEO ENTERPRISES QUARRYING UNIT,IYYAD POST,UNNIKULAM VIA,KOYILANDI The consent(s)/ variation order(s) cited under reference are integral part of this renewal order and this order is subject to the conditions stipulated therein and the following modifications/ additions.

#### I. GENERAL

S.No.	Items	Description
1	Validity	18.04.2022
2	Activity	Quarrying in 2.5857Ha of land in resurvey no 29 of Sivapuram village

#### II. Stack Details

Stack No.	Source of Emission	Emission Rate(Nm <sup>3</sup> /Hr)	Stack Height above		Control Equipment
			Ground Level(In Meters)	Roof Level(In Meters)	

#### III. CONDITIONS

3.1. Condition no.2.4 of the consent referred 2nd above is modified to the extent that for renewal of the integrated consent application in the prescribed form shall be submitted to the Board on or before 18.01.2022 through the web portal of the Board (krcmms.nic.in) for Online Consent Management & Monitoring System. Late application will be accepted only with fine/late fee as applicable.

3.2.This consent is issued based on the judgment of Honourable high court on WP(c) no 21713 of 2017(L),quarrying lease issued on 19.04.2010,valid up to 18.04.2022.

All other conditions of the Integrated Consent to Operate issued as per reference above remain unchanged.

DATE :17/02/2018

SIGNATURE & SEAL OF ISSUING AUTHORITY  
ENVIRONMENTAL ENGINEER  
DISTRICT OFFICE Kozhikode

**SHABNA** Digitally signed  
by SHABNA  
**KUSHE** KUSHE SHEKHAR  
**SHEKHAR** Date: 2018.02.17  
13:13:17 +05'30'



To  
E INDIRA  
MANAGING PARTNER  
GEO ENTERPRISES QUARRYING UNIT  
IYYAD POST  
UNNIKULAM-673574

1. This digitally signed document is legally valid as per the Information Technology Act 2000
2. For verifying this document please go to [krocmmms.nic.in](http://krocmmms.nic.in) and search using date of issue/name of the unit/Application Number in "Consent Granted Applications" link in the home page of the Board's Online Consent Management and Monitoring System.





PCB/KKD/DO/GEN-176/OA-294/2022

ANNEXURE R 3 II      27.10.2022

URGENT-NGT MATTER

From

Environmental Engineer

To

- ✓ The District Collector (Nodal officer OA.294/2022)  
Kozhikode

Sub:- OA.NO 294/2022 Complaint on quarrying-Forwarding Individual reports of Joint Committee members for preparing Joint Committee Inspection Report reg;

Ref :-

1. Hon'ble NGT order in OA.294/2022 dated 04.05.2022
2. Committee site inspection conducted on 02.06.2022

Sir,

Inviting your immediate attention to the subject and references above. The site inspection report prepared by committee member from Pollution Control Board, is attached herewith. The time delay occurred in submitting the individual report is deeply regretted. This happened because of the hectic work schedule of this office and lack of adequate technical personnel as well as it required quality time to go through the back file details of the quarry under complaint. I have joined this office on transfer from Malappuram District, and on charge of this office since 30.06.2022, and at the time, the Joint Committee Inspection was already over (conducted on 02.06.2022).

A copy of the letter submitted by the District Geologist on demand is also attached herewith, for kind perusal.

In the Hon'ble NGT order dated 4.05.2022, it is stated that the District Collector Kozhikode will be the nodal officer in this OA, for co-ordination and compliance. It is humbly reminded that more actions are to be taken in accordance with the Hon'ble NGT order ie, to take necessary appropriate remedial actions applicable. It is suggested that, the firm may be made responsible for over and deeper extraction, and necessary legal measures may be taken on this accordance, only after conducting a detailed evaluation on the depth and extend of excavation, with the help of the concerned department ( Mining & Geology). The individual reports from Board's side is submitted herewith for initiating further necessary action, on compiling the committee reports of individual committee members to submit the Joint Committee report before the Hon'ble NGT, as per its order dated 04.05.2022.

Yours faithfully



Environmental Engineer

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**Attachments**

1. Inspection report of KSPCB member
2. Letter from Geologist, Kozhikode

Copy to:-

Thahsildar

Thamarasserry Taluk (Member-Joint Committee in OA.294/22 as  
nominated by District Collector Kozhikode)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH**

**Original Application No. 294/2022**

Balan CK & Ors.

Applicants

Versus

State of Kerala

Respondent

**Index**

SL No	Description	Pages
1	Report	6 Pages
2	<b>Annexure 1</b> - Proceedings No. PCB/HO/EE4/NGT OA 294/2022 dated 17.05.2022 of the Board Chairman.	1 Page
3	<b>Annexure 2</b> - Letter No.DCKKD/1882/2022-D9 dated 26.05.2022 from District Collector	1 Page
4	<b>Annexure 3</b> - Letter number.1861/EC4/2019/SEIAA dated 19.05.2022 from the Administrator of SEIAA	3 Pages
5	<b>Annexure 4</b> - Letter No. PCB/KKD/DO/GEN-176/OA 294/2022 dated 01.06.2022 issued to Geologist	4 Pages
6	<b>Annexure 5</b> - Letter number no.1519/DOC/M-20/06/2022 dated 28.06.2022 from Geology Dept.	5 Pages
7	<b>Annexure 6a</b> - Consent No. PCB/KKD/DO/CO/501/08 issued on 17.07.2008 valid up to 30.06.2011	6 Pages
8	<b>Annexure 6b</b> - Consent No. PCB/KKD/DO/ICO/R1-501/08 issued on 08.08.2011 valid up to 01.02.2012	5 Pages
9	<b>Annexure 6c</b> - Consent No. PCB/KKD/DO/ICO/R2-501/2012 issued on 04.05.2012 valid up to 01.02.2015	5 Pages
10	<b>Annexure 6d</b> - Consent Variation Order No. PCB/ KKD/ DO/501/2008 issued on 08.05.2015 valid up to 09.02.2016	1 Page
11	<b>Annexure 6e</b> - Consent Variation Order No. PCB/ KKD/ DO/501/2008 issued on 09.11.2015 valid up to 01.02.2018	1 Page
12	<b>Annexure 6f</b> - Integrated Consent to Operate Renewal No. PCB/KKD/DO/ICO-R4/501/2018 dated 17.02.2018, validity 18.04.2022.	2 Pages
13	<b>Annexure 7</b> – Copy of the Village Officer approved revised site plan	1 Page
14	<b>Annexure 8</b> - Circular No. PCB/ HO/ TAC/GOM/ 953/ 2014 dated 01.10.2015	1 Page

Inspection Report submitted by Pollution Control Board, District Office  
of the Joint Inspection conducted on 02.06.2022 based on Hon'ble NGT  
order dated 04.05.2022 in OA No.294/2022.

The Hon'ble National Green Tribunal (NGT) Principal Bench had registered Original Application no 294/2022 against quarrying in Kozhikode District. The NGT has vide order dated 04.05.2022, constituted a 3 member joint committee to verify the factual position, look in to the grievances of the applicants and take remedial action in accordance with the law by following due process within one month. The three member committee includes the District Collector, Kozhikode and representatives of State Pollution Control Board and State Environmental Impact Assessment Authority(SEIAA). The District Collector, Kozhikode has been made the nodal agency for co-ordination and compliance. The Environmental Engineer, District Office, Kozhikode was nominated as representative of the State Pollution Control Board, to the above committee, by the Board Chairman vide proceedings dated 17.05.2022, by no.PCB/HO/EE4/NGT OA 294/2022. A copy of the proceedings is produced here with and marked as **Annexure-1**. In pursuance to the Hon'ble NGT Order dated: 04.05.2022, a letter by no. DCKKD/1882/2022-D9 dated 26.05.2022, intimating the date and time of Joint Committee Inspection, electronically approved by the Additional District Magistrate for the District Collector, and nominating the Tahsildar Thamarasserry Taluk to represent the District Magistrate during the Inspection, was received at this office on 26.05.2022. A copy of the same is produced here with and marked as **Annexure-2**.

The Administrator, State Environmental Impact Assessment Authority (SEIAA) had sent an official letter, by no.1861/EC4/2019/SEIAA dated 19.05.2022, nominating Dr.C.C.Harilal, Member of SEAC, to the joint Committee as the expert member of SEIAA. A copy of the letter is produced here with and marked as **Annexure-3**.

As directed by the District Collector Kozhikode, a letter was sent from this office to the District Geologist Kozhikode, to furnish a report on the details of the quarry. A copy of the said letter by no. PCB/KKD/DO/GEN-176/OA 294/2022 dated 01.06.2022 is produced herewith and marked as **Annexure-4**

Accordingly a reply letter was submitted by the Geologist vide letter no.1519/DOC/M-20/06/2022, dated 28.06.2022. Copy of the same is produced herewith and marked as **Annexure-5**

In pursuance to the Hon'ble NGT order vide ref (1) Joint Committee Inspection was conducted by the committee members on 02.06.2022, 9:30 am at the complaint site. The following officers gathered for site inspection.

1. Mr.Subair, Tahasildar, Thamarassery, Representing District Collector (Nodal Officer).
2. Mrs.Sudheera, Village Officer, Sivapuram.
3. Dr.C.C.Harilal(Member of SEAC, as expert member from SEIAA).
4. Mr.Junaid.P, Assistant Engineer, Kerala State Pollution Control Board, District Office, Kozhikode. (Representing Environmental Engineer, KSPCB, DO, Kozhikode).

The quarry by name M/s.GEO ENTERPRISES QUARRYING UNIT owned by Smt.Indira is situated in Veeriyambram Desam, Sivapuram Village under survey number 29 (pt), in Thamarassery Taluk, falling within Kozhikode District limits. The quarry lease area extends to 2.6305 hectares, which is equal to 6.50 acres. They were having a quarrying lease for a period of 12 years commencing from 19.04.2010 to 18.04.2022 and having valid Consent to Operate from Board since 2008. The Board Consent has been renewed over years four times, on expiry of the validity, till closure of the quarry. Recently they were having valid Integrated Consent to Operate Renewal (Fourth-renewal) from Kerala State Pollution Control Board, by no.PCB/KKD/DO/ICO-R4/501/2018 dated 17.02.2018, and the validity of the consent was expired on 18.04.2022. Copies of all the Consents issued by Board to the unit are produced herewith and marked as **Annexure-6a, 6b, 6c, 6d 6e &6f**.

It is humbly submitted before the Hon'ble NGT that as per the site plan submitted along with consent application for fourth renewal, the nearest house owned by Sri.Appukkutty Parakkandi was at a distance of 46.1 meters from the quarry boundary. As the minimum 50 metre distance criteria applicable for quarries were not satisfied with, the application for Consent was returned from this office with direction to relocate the quarrying area, excluding the portion falling within 50 metre distance. Accordingly the boundary was relocated, and the application was resubmitted with revised site plan. As per the revised site plan, the distance from newly fixed boundary to the nearest house was 65 metres. With respect to the revised site plan, site inspection was conducted by the Board officials on 16.02.2018 and measured the nearest house owned by Appukkutty Parakkandi at 66.4 metres from the relocated boundary. A copy of the Village

Officer approved site plan with relocated boundaries submitted by the applicant to Board is submitted herewith and marked as **Annexure-7**. Thus the quarrying area allowed has been reduced from 2.6305 ha to 2.5857 ha and consent to Operate renewal was granted.

As per Board Circular dated 01.10.2015, by no.PCB/ HO/ TAC/GOM/ 953/2014, for existing quarries working on mining lease, EC is applicable at the time of renewal of the mining lease. A copy of the above Circular is produced herewith and marked as **Annexure-8**. For this quarry, the mining lease was valid up to 18.04.2022, starting from 19.04.2010. The quarry had stopped working on the expiry of mining lease as well as on expiry of the Board's consent. Hence EC will be applicable only if the quarry mining activities are to be continued in future, after 18.04.2022.

The important findings made by the official from Pollution Control Board, during committee site inspection dated 02.06.2022 are as given below;

### **Inspection Findings**

- a) The quarry was not functional during the time of inspection. Distances were measured from the quarry boundary and Shri.K.Balan's (complainant)house was measured at 104 metre from the boundary of the quarry.
- b) An abandoned quarry was found which was being reported to be used as the rain water harvesting facility of the quarry.
- c) Green belt was found developed along road side to suppress dust emission to outside, but not so strong.

- d) Sprinklers were not found installed to suppress spreading of dust, but reported that mobile sprinklers in vehicle were being used to function while the quarry was working.
- e) As the quarry had stopped functioning, the working of alarms could not be examined, as well as the Noise limits.
- f) Access roads to the quarry were found tarred to contain dust emissions.
- g) As the quarry has stopped working, mineral transportation in covered trucks condition could not be examined.
- h) Sign board of the quarry unit with extent of lease area and boundaries shall be depicted at the entrance of the quarry, for information of the public, which was found complied with
- i) As the depth and extent of excavation does not come under the purview of the Board, the same could not be evaluated.
- j) As the quarry has stopped functioning, the boundary pillars of the quarry at certain location are not is fixed condition.
- k) Board had consented the quarry for mining from within a relocated boundary, leaving a minimum distance of 50 meters, and as per same the nearest residence measured from the approved boundary was 66.4 meters.
- l) On a visual examination it seems that the quarrying site has been mined to varying depths in several areas. But the depth of excavation does not comes under the purview of the Board.
- m) The complaint raised by the complainants, like untimed blasting activity, falling of fly rocks, dust pollution, etc could not be assessed as the quarry has stopped working.

At present the mining lease period and Board's consent period both are expired, as on 18.04.2022 and the quarry was found in a closed condition with no activity.

### Recommendations

As the quarry site is already exploited to a greater extent, further quarrying activities may not be allowed at the same site here. It is respectfully suggested that, the firm may be made responsible for over and deeper extraction and necessary legal measures may be initiated on their account, after a detailed technical evaluation on the extend of over excavation, by the concerned department (Mining & Geology). However, the recommendations as per conditions in the Environmental Clearance may not be applicable to this quarry, as this unit was a leased quarry, which was granted lease on 19.04.2010 and the same was valid till 18.04.2022. For any further mining operations to commence anew, Environmental Clearance will be applicable.

Dated the 27<sup>th</sup> day of October 2022

For and on behalf of the  
KERALA STATE POLLUTION CONTROL BOARD



ENVIRONMENTAL ENGINEER.

**PROCEEDINGS**

Sub. O.A.No.294/2022 before the Hon'ble National Green Tribunal, Principal Bench - Committee constituted by NGT to carry out ~~an~~ study facilitation committee to facilitate field studies- constituted - orders issued.

**KERALA STATE POLLUTION CONTROL BOARD**

No.PCB/HO/EE4/NGT/O.A.294/2022 Thiruvananthapuram, Dated: 17/05/2022

Read: Order dated 04/05/2022 of the Hon'ble NGT (PB) in O.A.no. 294/2022 (copy enclosed)

**ORDER**

The Hon'ble National Green Tribunal (NGT) Principal Bench had registered Original Application no. 294/2022 against quarrying in Kozhikode district. The NGT has vide order read 1<sup>st</sup> above, constituted a 3 member Joint Committee to verify the factual position, look in to the grievance of the applicants and take remedial action in accordance with the law by following due process within one month. The committee has been constituted with the District Collector, Kozhikode and representative of State Pollution Control Board and SEIAA to take remedial action in accordance with the order. The District Collector, Kozhikode was made the nodal agency for co-ordination and compliance. The Environmental Engineer, District Office Kozhikode, of the Pollution Control Board is nominated to the above committee.

Sd/-  
**CHAIRMAN**

To  
The Environmental Engineer  
District Office, Kozhikode

Copy to:

1. The District Collector  
Wayanad Rd, Civil Station,  
Frankhappalam,  
Kozhikode- 673020
2. The Chairman  
SEIAA, 4<sup>th</sup> floor, KSRTC Bus Terminal,  
Thampanoor, TVM-695 001

**FORWARDED/ BY ORDER**

*Raman V. Chopal*

**ENVIRONMENTAL ENGINEER-4**

1/27/2022



കലക്ടറേറ്റ്,കോഴിക്കോട്  
തീയതി:26-05-2022

DCKKD/1882/2022-D9

ജില്ലാ കലക്ടർ  
കോഴിക്കോട്.

തഹസീൽദാർ  
താമരശ്ശേരി

വിഷയം: താമരശ്ശേരി താലൂക്കിൽ ശിവപുരം വില്ലേജിലെ ജിയോ എൻറർപ്രൈസസിൽ നടത്തുന്ന സംയുക്ത സ്ഥല പരിശോധന സംബന്ധിച്ചു

സൂചന: മലിനീകരണ നിയന്ത്രണ ബോർഡിൽ നിന്നുള്ള 25-05-2022 ലെ ഫോൺ സന്ദേശം.

മേൽ സൂചനയിലേക്ക് താങ്കളുടെ ശ്രദ്ധ ക്ഷണിക്കുന്നു മലിനീകരണ നിയന്ത്രണ ബോർഡിൽ നിന്നുള്ള ഫോൺ സന്ദേശ പ്രകാരം താമരശ്ശേരി താലൂക്കിൽ ശിവപുരം വില്ലേജിൽ റി.സർ വേ 29ൽ പെട്ട ജിയോ എൻറർപ്രൈസ എന്ന് സ്ഥാപനത്തിൽ ദേശീയ ശുദ്ധി പ്രവർത്തന വിധിയുടെ അടിസ്ഥാനത്തിൽ സംയുക്ത സ്ഥല പരിശോധന 02-06-2022 തീയതിയിൽ രാവിലെ 09.30 മണിക്ക് നടത്തുന്നതിന് തിരുമാനമായിട്ടുണ്ട്. ആയതിലേക്ക് ജില്ലാ മജിസ്ട്രേറ്റിനു വേണ്ടി സ്ഥല പരിശോധന നടത്തുന്നതിനായി അന്നേ ദിവസം പ്രസ്തുത സ്ഥലത്ത് ഹാജരാകേണ്ടതാണ്.

വിശ്വസ്തയോടെ  
ജില്ലാ കലക്ടർക്കുവേണ്ടി

പകർപ്പ്

1. Dr. സി.പി. ഹരിലാൽ (SEAC അംഗം),പ്രൊഫസ്സർ - കാലിക്കറ്റ് യൂണിവേഴ്സിറ്റി - 673635
2. ശ്രീമതി ഷബ്ന ശ്രേഖർ, എൻവയോൺമെന്റൽ എഞ്ചിനീയർ, ജില്ലാ ഓഫീസ്, മലിനീകരണ നിയന്ത്രണ ബോർഡ് കോഴിക്കോട്

(സ്ഥല പരിശോധന നടത്തി റിപ്പോർട്ട് ലഭ്യമാക്കുന്നതിലേക്കായി)

"This document is electronically approved in eOffice by MUHAMMED RAFEEQ C on 26-05-2022. Hence it does not require signature in ink"

AE 3  
26/5/22

# State Environment Impact Assessment Authority (SEIAA) Kerala

K.S.R.T.C Bus Terminal Complex, 4th Floor, Thampanoor,  
Thiruvananthapuram - 695 001

Ph: +91471-2334262 (Off) +91471-2334265 (Fax)

e-mail: [seiaa@seiaa.kerala.gov.in](mailto:seiaa@seiaa.kerala.gov.in)

web: [www.seiaa.kerala.in](http://www.seiaa.kerala.in)

19/05/2022

Date: 19.05.2022

No.1861/EC4/2019/SEIAA

From.

The Administrator  
State Environment Impact Assessment Authority

To. The District Collector  
Wayanad Road, Civil Station  
Eranhippalam  
Kozhikode-673020

20/5/22

Sir.

Sub: - SEIAA -Order of NGT in Appeal No.294/2022-Constitute of a Member in  
SEIAA- Constitute a Joint Committee --Nomination of member- reg:-

Ref: - (1). Order of NGT Appeal No.294/2022 filed by Shri.Balan.C.K & Others.  
(2). E-mail dated 19.05.2022 received from Dr.R.Ajayakumar Varma, Chairman,  
SEAC.

Attention is invited to the Appeal No.294/2022 filed by Shri.Balan C.K & Others before  
Hon'ble NGT and judgment dated 04.05.2022 (Copy enclosed).  
The Hon'ble Tribunal has ordered to constitute a Joint Committee comprising of the District  
Collector, Kozhikode, SEIAA Kerala and State PCB, with the District Collector, Kozhikode as  
nodal agency to furnish a factual and action taken report in the matter.  
Accordingly Dr.C.C.Harilal, Member, SEAC (Ph: 9447936226, 9633416815) is nominated to  
the Joint Committee as the expert Member of SEIAA.

Yours faithfully,

Sd/-

Anil.P.Antony  
Administrator,SEIAA

Approved for issue

Section Officer

Copy to: The Member Secretary, Kerala State Pollution Control Board, Pattom P.O. TVM-004

17/5/22  
1403  
21/5/22  
19/5/2022



KERALA STATE <sup>ANNEXURE - 4</sup> 66 POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

കോഴിക്കോട് ജില്ലാ ഓഫീസ്

DISTRICT OFFICE, KOZHIKODE

3<sup>rd</sup> FLOOR, ZAMORIN'S SQUARE, LINK ROAD, KOZHIKODE - 673 002

Telefax: 2300745, 46, 47

www.keralapcb.org

PCB/KKD/DO/GEN-176/OA.294/2022

01.06.2022

From

Environmental Engineer

To

Geologist  
Mining and Geology  
Civil Station, Kozhikode

01/06/22 - Gmail  
02/06/22 - PujA/D

Sub: - The report of M/S Geo Enterprises based on NGT in O.A.No. 294/2022

- Ref :- 1. Order dated 04.05.2022 of the Hon'ble NGT in O.A.No. 294/2022  
 2. Letter no.DCKKD/1882/2022-D9 dated 26.05.2022 of District Collector

Sir,

As per ref (1), (2) based on order in NGT.O.A.294/2022 regarding the petition filed by Sri. Balan C.K against M/S Geo Enterprises, Granite Quarry Veeryambram, Sivapuram Village, Thamarasserry Taluk, Kozhikode District. It is decided to call for report of Mining and Geology Department. Therefore please furnish the report on the above quarry at the earliest.



Yours faithfully

Environmental Engineer

SHABNA KHATUN SHEKHAR  
Environmental Engineer

28/6/22

No: 1519/Doc/M-20/06/2022

From ,

Geologist (I/C)

Kozhikode

To

The Environmental Engineer

Pollution Control Board Kozhikode

Sub: Mines and Minerals-M/S Geo Enterprise -Report - reg

Ref; (I) Letter No: PCB /KKD/DO/GEN-176/OA 294/2022

Dated 1/6/2022

(2)No:696/2009-10/9758/M3/2009 Datd22/03/2010

Mining and Geology Director

(3)Kerala Minor Mineral concession Rules 2015

Kindly see the report.As per the reference (2) Mining and geology Director Issued a quarrying lease to Smt. E indira Managing partner,M/S Geo Enterprises Iyyad Po Unnikulam For the purpose of mining of granite building stone in Thamarassery Taluk of Sivapuram Village,Resurvey No:29.2.6305 hectares of land with validity of 12 years upto 18/04/2022.Various complaints raised by peoples surrounding the quarry ,actions are taken from this office as per reference 3 Now at present quarrying lease is already lapsed and it is convinced that the quarry not working now.

*[Signature]*  
28/6/22  
Geologist (I/C)

kozhiode



*N67 case - Vayal*

*28/6/22*

FILE No: PCB/KKD/DO/501/08



KERALA STATE POLLUTION CONTROL BOARD

**CONSENT TO OPERATE**

UNDER

Water (Prevention & Control of Pollution) Act, 1974

Air (Prevention & Control of Pollution) Act, 1981

&

Environment (Protection) Act, 1986

TO

Consent No: PCB/KKD/DO/CO/501/08

M/s. GEO ENTERPRISES QUARRYING UNIT  
KOYILOTTUPARA  
VEERIYAMBURAM  
IYYAD (PO)  
UNNIKULAM (VIA)  
KOZHIKODE.

## 1. GENERAL

1	<b>VALIDITY</b>	30.06.2011
2	Name and address of establishment	M/s. Geo Enterprises Quarrying Unit, Koyilattupara, Veeriyamburam Iyyad (PO) Unnikulam(via) Kozhikode
3	Communication	Telephone: 0495 2646764
4	Occupier details	Smt. E. Indira, Managing Partner, Geo Enterprises, P.O. Iyyad, Unnikulam Kozhikode-673574
5	Survey Number	29
6	Village	Sivapuram
7	Taluk	Quilandy
8	District	Kozhikode
9	Panchayat & Ward	Unnikulam Ward: Veeriyamburam, Ward No: 19
10	Category	Red
11	Scale	Small
12	Fee remitted	Rs. 3,420/-
13	Capital Investment	Rs. 5,00,000/-
14	Water consumption	50 l/d
15	Horse power	Compressor-52 HP
16	<b>PRODUCTS</b>	Job Work -Quarrying.

## 2. GENERAL CONDITIONS

- 2.1. This consent is granted subject to the power of the Board to review and make variation in all or any of the conditions as per section 21(6) of this act.
- 2.2. The applicant shall comply with the instructions that the Board may issue from time to time regarding prevention and control of Air, Water, land and Sound pollution
- 2.3. For continuing to operate beyond the validity date application for the renewal has to be submitted in the prescribed form between 3 and 4 months in advance of the date of expiry of this order.
- 2.4. Suitable species of trees and curtain plants shall be planted and maintained within and along the periphery of the premises, forming a green belt to improve the environment.
- 2.5. If operations are done with backup power, the generator shall have adequate capacity to run all associated pollution control devices.
- 2.6. In case of process disturbance/failure of pollution control equipments, the respective units shall be shut down and shall not be restarted until the control measures are rectified to achieve the desired efficiency.
- 2.7. In case of discharge/apprehended discharge of any water/air pollutant or hazardous/biomedical waste due to any accident or other unforeseen act or event, it shall be immediately intimated to the Board and the consentee/authorisee shall make all possible efforts to mitigate/prevent/remediate the discharge.
- 2.8. Periodical monitoring reports comprising of effluent and emission analysis reports and such other information as may be called for shall be submitted to Head/Regional/District Office as and when called for.
- 2.9. Signboard showing the name of the establishment shall be displayed at the entrance of the site.
- 2.10. Location of the quarry shall be as shown in the drawing attached. No change or alteration to the above shall be made.

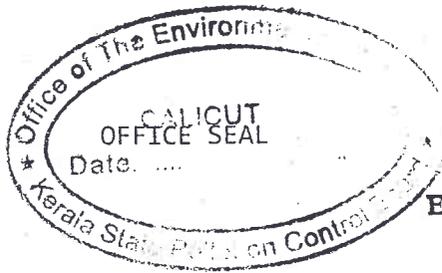
### 3. CONDITIONS AS PER Air (Prevention & Control of Pollution) Act

- 3.1. Record of type, quantity and purpose of consumption of fuel shall be maintained and abstract shall be submitted to the Board along with emission monitoring report.
- 3.2. Water sprinklers shall be provided to suppress spreading of dust.
- 3.3. Raw materials and products shall be transported with proper cover and / or after wetting to prevent spreading of dust.
- 3.4. The suspended particulate matter (SPM) (dust) level at the boundary of the land owned with different adjoining areas excluding roads shall not exceed 200 microgram per cubic metre.
- 3.5. Respirable Suspended Particulate Matter (RSPM) ( $<10\mu\text{m}$ ) level at boundary of the land owned with different adjoining areas, excluding roads shall not exceed  $100\mu\text{g}/\text{m}^3$ , max.
- 3.6. Sound level measured 1 m outside the boundary of the land owned or leased by the consentee whichever is farther shall be 55 dB(A) Leq, max.
- 3.7. All operations likely to produce dust or noise shall be carried out within sufficiently closed and insulated premises.
- 3.8. After excavation at the site is completed, the land may be used for rain water harvesting with protective barriers / any other suitable approved purpose or may be reclaimed.
- 3.9. The consent issued is subject to the conditions specified in the clearances issued by the Mining and Geology Department and Explosive Department as per the provisions of the relevant statutes.

**4. OTHER CONDITIONS:**

4.1. Rain water harvesting arrangements shall be provided in the premises.

DATE: 17.07.2008



  
SIGNATURE & SEAL OF  
ISSUING AUTHORITY  
C.V. JAYASREE  
ENVIRONMENTAL ENGINEER

Copy to: 1. The Member Secretary.  
2. CEE, RO, Kozhikode.  
3. Stock file.



FILE No: PCB/KKD/DO/501/2008



KERALA STATE POLLUTION CONTROL BOARD

**INTEGRATED CONSENT TO OPERATE**

UNDER

Water (Prevention &amp; Control of Pollution) Act, 1974

Air (Prevention &amp; Control of Pollution) Act, 1981

&amp;

Environment (Protection) Act, 1986

TO

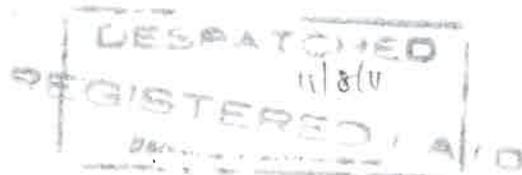
Smt. E. Indira  
Managing partner Geo Enterprises  
Iyyad P.O  
Unnikulam  
Calicut-673574.

(For Geo Enterprises Quarrying Unit  
Koyilottu para  
Iyyad P.O, Unnikulam  
Kozhikode)

**Consent No: PCB/KKD/DO/ICO/R1-501/2008**

Issue date: 08.08.2011

Valid upto: 01.02.2012



## 1. GENERAL

1	VALIDITY	01.02.2012
2	Name and address of establishment	Geo Enterprises Quarrying Unit Koyilottu para Iyyad P.O, Unnikulam Kozhikode
3	Communication	Telephone: 04962646764
4	Occupier details	Sri. E. Indira Managing partner Geo Enterprises Iyyad P.O Unnikulam Calicut-673574
5	Survey Number	29 Veeriyamburam
6	Village	Sivapuram
7	Taluk	Koyilandi
8	District	Kozhikode
9	Panchayat & Ward	Ward: 5 Unnikulam
10	Category	Red
11	Scale	Small
12	Fee remitted	Rs. 3420/-
13	Capital Investment	Rs. 5 lakh
14	Products/Activities	Quarrying in 6.5 Acers of land



## 2. GENERAL CONDITIONS

- 2.1. This consent is granted subject to the power of the Board to review and make variation in all or any of the conditions.
- 2.2. This consent shall be valid only if the unit is having a valid quarry permit.
- 2.3. No change or alteration of the unit is to be made without the prior permission of the Board. Any change in the particulars furnished in the references or in the identity of the occupier / authorised agent is to be intimated to the Board forthwith.
- 2.4. The applicant shall comply with the instructions that the Board may issue from time to time regarding prevention and control of Air, Water, land and Sound pollution.
- 2.5. For continuing to operate beyond the validity date application for the renewal has to be submitted in the prescribed form between 3 and 4 months in advance of the date of expiry of this order.
- 2.6. Suitable species of trees and curtain plants shall be planted and maintained within and along the periphery of the premises, forming a green belt to improve the environment.
- 2.7. In case of discharge/apprehended discharge of any water/air pollutant or hazardous waste due to any accident or other unforeseen act or event, it shall be immediately intimated to the Board and the consent/authorise shall make all possible efforts to mitigate/ prevent/remediate the discharge.
- 2.8. Signboard showing the name of the establishment shall be displayed at the entrance of the site.
- 2.9. Location of the quarry shall be as shown in the drawing attached. No change or alteration to the above shall be made.
- 2.10. Quarrying operations shall be started only after obtaining the D&O license under the Kerala Panchayath Raj Act for the concerned Local Self Government Institutions and submitting a copy of the same to the District Office of the board.

## 3. CONDITIONS AS PER Air (Prevention & Control of Pollution) Act

- 3.1. Boundary of the quarry shall be fenced before operation of the quarrying activity.
- 3.2. Water sprinklers shall be provided to suppress spreading of dust.



- 3.3. Raw materials and products shall be transported with proper cover and / or after wetting to prevent spreading of dust.
- 3.4. The particulate matter at the boundary of the premises shall not exceed the National Ambient Air Quality Standard specified for that area.
- 3.5. The sound level measured 1 m outside the boundary of the premises shall not exceed the Ambient Air Quality Standards in respect of Noise applicable to that area.
- 3.6. After excavation at the site is completed, the land may be used for rain water harvesting with protective barriers / any other suitable approved purpose or may be reclaimed.
- 3.7. The consent issued is subject to the conditions specified in the clearances issued by the Mining and Geology Department and Explosive Department as per the provisions of the relevant statutes.
- 3.8. On expiring of the mining and geology permit, new permit shall be provided, failing which this consent will become invalid automatically.

Date: 08.08.2011



OFFICE SEAL

  
P. Vijaya Devi  
Environmental Engineer  
SIGNATURE & SEAL OF  
ISSUING AUTHORITY

- Copy to: 1. Member Secretary, Head Office, Thiruvananthapuram  
2. The Chief Environmental Engineer, Regional Office, Kozhikode.  
✓ 3. Stock file. *W/A*



FILE No: PCB/KKD/DO/501/2008



KERALA STATE POLLUTION CONTROL BOARD

**INTEGRATED CONSENT TO OPERATE (RENEWAL)**

UNDER

The Water (Prevention &amp; Control of Pollution) Act, 1974

The Air (Prevention &amp; Control of Pollution) Act, 1981

&amp;

The Environment (Protection) Act, 1986

TO

Smt. E Indira  
Managing Partner  
Geo Enterprises Quarrying Unit  
Iyyad (PO), Unnikulam (Via)  
Koyilandi, Kozhikode-673574

(For Geo Enterprises Quarrying Unit  
Iyyad (PO), Unnikulam (Via)  
Koyilandi, Kozhikode-673574)

**Consent No: PCB/KKD/DO/ICO-R2/501/2012**

Issue date: 04.05.2012

Valid upto: 01.02.2015

6-12  
9/5

## 1. GENERAL

1	VALIDITY	01.02.2015
2	Name and address of establishment	Geo Enterprises Quarrying Unit Iyyad (PO), Unnikulam (Via) Koyilandi, Kozhikode-673574
3	Communication	Phone No; 0496-2646764, 9846164201
4	Occupier details	Smt. E Indira Managing Partner Geo Enterprises Quarrying Unit Iyyad (PO), Unnikulam (Via) Koyilandi, Kozhikode-673574
5	Survey Number	29
6	Village	Sivapuram
7	Taluk	Koyilandi
8	District	Kozhikode
9	Panchayat & Ward	Unnikulam Ward: 19
10	Category	Red
11	Scale	Small
12	Capital Investment	Rs.7,50,000/-
13	Fee remitted	Rs. 5010/-
14	Products/Activities	Quarrying in 6.5 acres of of land in survey no 29 of Unnikulam panchayat in Sivapuram village.



## 2. GENERAL CONDITIONS

- 2.1. This consent is renewed subject to the power of the Board to review and make variation in all or any of the conditions.
- 2.2. No change or alteration of the unit is to be made without the prior permission of the Board. Any change in the particulars furnished in the references or in the identity of the occupier / authorised agent is to be intimated to the Board forthwith.
- 2.3. The applicant shall comply with the instructions that the Board may issue from time to time regarding prevention and control of Air, Water, land and Sound pollution.
- 2.4. For continuing to operate beyond the validity date application for the renewal has to be submitted in the prescribed form between 3 and 4 months in advance of the date of expiry of this order.
- 2.5. Suitable species of trees and curtain plants shall be planted and maintained within and along the periphery of the premises, forming a green belt to improve the environment.
- 2.6. In case of discharge/apprehended discharge of any water/air pollutant or hazardous waste due to any accident or other unforeseen act or event, it shall be immediately intimated to the Board and the consent/authorise shall make all possible efforts to mitigate/ prevent/remediate the discharge.
- 2.7. Signboard showing the name of the establishment shall be displayed at the entrance of the site.
- 2.8. Location of the quarry shall be as shown in the drawing attached. No change or alteration to the above shall be made.
- 2.9. Quarrying operations shall be started only after obtaining the D&O license under the Kerala Panchayath Raj Act for the concerned Local Self Government Institutions and submitting a copy of the same to the District Office of the board.

## 3. CONDITIONS AS PER

### **The Air (Prevention & Control of Pollution) Act ,1981**

- 3.1 Boundary of the quarry shall be fenced before operation of the quarrying activity.
- 3.2. Water sprinklers shall be provided to suppress spreading of dust.
- 3.3. Raw materials and products shall be transported with proper cover and / or after wetting to prevent spreading of dust.

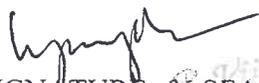


- 3.4. The particulate matter at the boundary of the premises shall not exceed the National Ambient Air Quality Standard specified for that area.
- 3.5. The sound level measured 1 m outside the boundary of the premises shall not exceed the Ambient Air Quality Standards in respect of Noise applicable to that area.
- 3.6. After excavation at the site is completed, the land may be used for rain water harvesting with protective barriers / any other suitable approved purpose or may be reclaimed.
- 3.7. The consent issued is subject to the conditions specified in the clearances issued by the Mining and Geology Department and Explosive Department as per the provisions of the relevant statutes.
- 3.8. On expiry of the mining and geology permit, new permit shall be submitted, failing which this consent will become invalid automatically.

Date: 04.05.2012



OFFICE SEAL

  
SIGNATURE & SEAL OF  
ISSUING AUTHORITY

- Copy to: 1. Member Secretary, Head Office, Thiruvananthapuram  
2. The Senior Environmental Engineer, Regional Office, Kozhikode.  
3. Stock file. 4/4





KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

കോഴിക്കോട് ജില്ലാ ഓഫീസ്

DISTRICT OFFICE, KOZHIKODE

3<sup>rd</sup> FLOOR, ZAMORIN'S SQUARE, LINK ROAD, KOZHIKODE - 673 002

Telefax: 2300745, 46, 47

www.keralapcb.org



Ref.No. PCB/KKD/DO/501/2008

Date: 08.05.2015

CONSENT VARIATION ORDER

(Issued under the Water (Prevention & Control of Pollution) Act. 1974. The Air(Prevention & Control of Pollution) Act 1981, the Environment(Protection) Act 1986

- Ref: - 1. Integrated Consent to Operate Renewal no. PCB /KKD/DO/ICO-R3/501/2015 dated 03.02.2015
- 2. Applicant's letter received on 24.04.2015

The Integrated Consent to Operate issued vide reference (1) above to Smt. E Indira, Managing Partner, Geo Enterprises Quarrying Unit, Iyyad Post, Unnikulam, Kozhikode - 673 574 for operating a unit named Geo Enterprises Quarrying Unit, Iyyad Post, Unnikulam Via, Koyilandy, Kozhikode-673574 is modified to the following extent:

**Item No 1.1**

**Validity 09.02.2016**

The consent issued from the Board will be valid only for a period during the period when all other statutory or necessary clearance from the concerned authorities are valid. The consent issued from the Board is only with respect to the powers vested under the Water (prevention & control of pollution) Act 1974; Air (Prevention & Control of pollution) Act 1981 and rules there under. The operation of the unit shall be commenced only after obtaining clearance from all concerned authorities.

All other conditions in the consent to operate referred above remain unchanged.

Office seal

Signature

NAME & DESIGNATION OF ISSUING OFFICER

To

Smt. E Indira,  
Managing Partner,  
Geo Enterprises Quarrying Unit,  
Iyyad Post. Unnikulam,  
Kozhikode - 673 574.

Handwritten notes and signatures at the bottom of the page.



**KERALA STATE POLLUTION CONTROL BOARD**

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

കോഴിക്കോട് ജില്ലാ ഓഫീസ്

**DISTRICT OFFICE, KOZHIKODE**

3<sup>rd</sup> FLOOR, ZAMORIN'S SQUARE, LINK ROAD, KOZHIKODE - 671 002

Telefax: 2300745, 46, 47

www.keralapcb.org

Ref. No. PCB/KKD/DO/501/2008

Date: 09.11.2015

CONSENT VARIATION ORDER

(Issued under the Water (Prevention & Control of Pollution) Act, 1974, The Air(Prevention & Control of Pollution) Act 1981, the Environment(Protection) Act 1986

- Ref: - 1. Integrated Consent to Operate Renewal no. PCB /KKD/DO/ICO-R3/501/2015 dated 03.02.2015  
 2. Consent Variation Order Dated 08.05.2015  
 3. Applicant's letter received on 09.09.2015

The Integrated Consent to Operate issued vide reference (1) above to Smt. E Indira, Managing Partner, Geo Enterprises Quarrying Unit, Iyyad Post, Unnikulam, Kozhikode - 673 574 for operating a unit named Geo Enterprises Quarrying Unit, Iyyad Post, Unnikulam Via, Kozhilandy, Kozhikode-673574 is modified to the following extent:

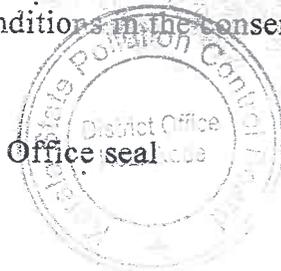
**Item No 1.1**

**Validity**

**01.02.2018**

The consent issued from the Board will be valid only for a period during the period when all other statutory or necessary clearance from the concerned authorities are valid. The consent issued from the Board is only with respect to the powers vested under the Water (prevention & control of pollution) Act 1974; Air (Prevention & Control of pollution) Act 1981 and rules there under. The operation of the unit shall be commenced only after obtaining clearance from all concerned authorities.

All other conditions in the consent to operate referred above remain unchanged.



Signature

*Vinaya*

NAME & DESIGNATION OF ISSUING OFFICER

To

Smt. E Indira,  
 Managing Partner,  
 Geo Enterprises Quarrying Unit,  
 Iyyad Post, Unnikulam,  
 Kozhikode - 673 574.



## KERALA STATE POLLUTION CONTROL BOARD

FILE NO. :PCB/KKD/DO/501/2008

Date of issue :17/02/2018

### INTEGRATED CONSENT TO OPERATE - RENEWAL

Consent No : PCB/KKD/DO/ICO-1.4/501/2018

Ref : 1.Your online application no. 6573730 dated 06.01.2018

2. Consent variation order ref No. PCB/KKD/DO/501/2008 dated 09.11.2015 valid up to 01.02.2018.

The ' Integrated Consent to Operate' issued as per reference above to M/s GEO ENTERPRISES QUARRYING UNIT,IYYAD POST,UNNIKULAM VIA,KOYILANDI is hereby renewed up to 18/04/2022 and issued to M/s GEO ENTERPRISES QUARRYING UNIT,IYYAD POST,UNNIKULAM VIA,KOYILANDI The consent(s)/ variation order(s) cited under reference are integral part of this renewal order and this order is subject to the conditions stipulated therein and the following modifications/ additions.

#### I. GENERAL

S.No.	Items	Description
1	Validity	18.04.2022
2	Activity	Quarrying in 2.5857Ha of land in resurvey no 29 of Sivapuram village

#### II. Stack Details

Stack No.	Source of Emission	Emission Rate(Nm <sup>3</sup> /Hr)	Stack Height above		Control Equipment
			Ground Level(In Meters)	Roof Level(In Meters)	

#### III. CONDITIONS

3.1. Condition no.2.4 of the consent referred 2nd above is modified to the extent that for renewal of the integrated consent application in the prescribed form shall be submitted to the Board on or before 18.01.2022 through the web portal of the Board (krocmms.nic.in) for Online Consent Management & Monitoring System. Late application will be accepted only with fine/late fee as applicable.

3.2.This consent is issued based on the judgment of Honourable high court on WP(c) no 21713 of 2017(L),quarrying lease issued on 19.04.2010,valid up to 18.04.2022.

All other conditions of the Integrated Consent to Operate issued as per reference above remain unchanged.

DATE :17/02/2018

SIGNATURE & SEAL OF ISSUING AUTHORITY  
ENVIRONMENTAL ENGINEER  
DISTRICT OFFICE KOZHIKODE



SHABNA Digitally signed  
by SHABNA  
KUSHE SHEKHAR  
Date: 2018.02.17  
13:13:17 +05'30'

To  
E INDIRA  
MANAGING PARTNER  
GEO ENTERPRISES QUARRYING UNIT  
IYYAD POST  
UNNIKULAM-673574

1. This digitally signed document is legally valid as per the Information Technology Act 2000
2. For verifying this document please go to [krocmms.nic.in](http://krocmms.nic.in) and search using date of issue/name of the unit/Application Number in "Consent Granted Applications" link in the home page of the Board's Online Consent Management and Monitoring System.

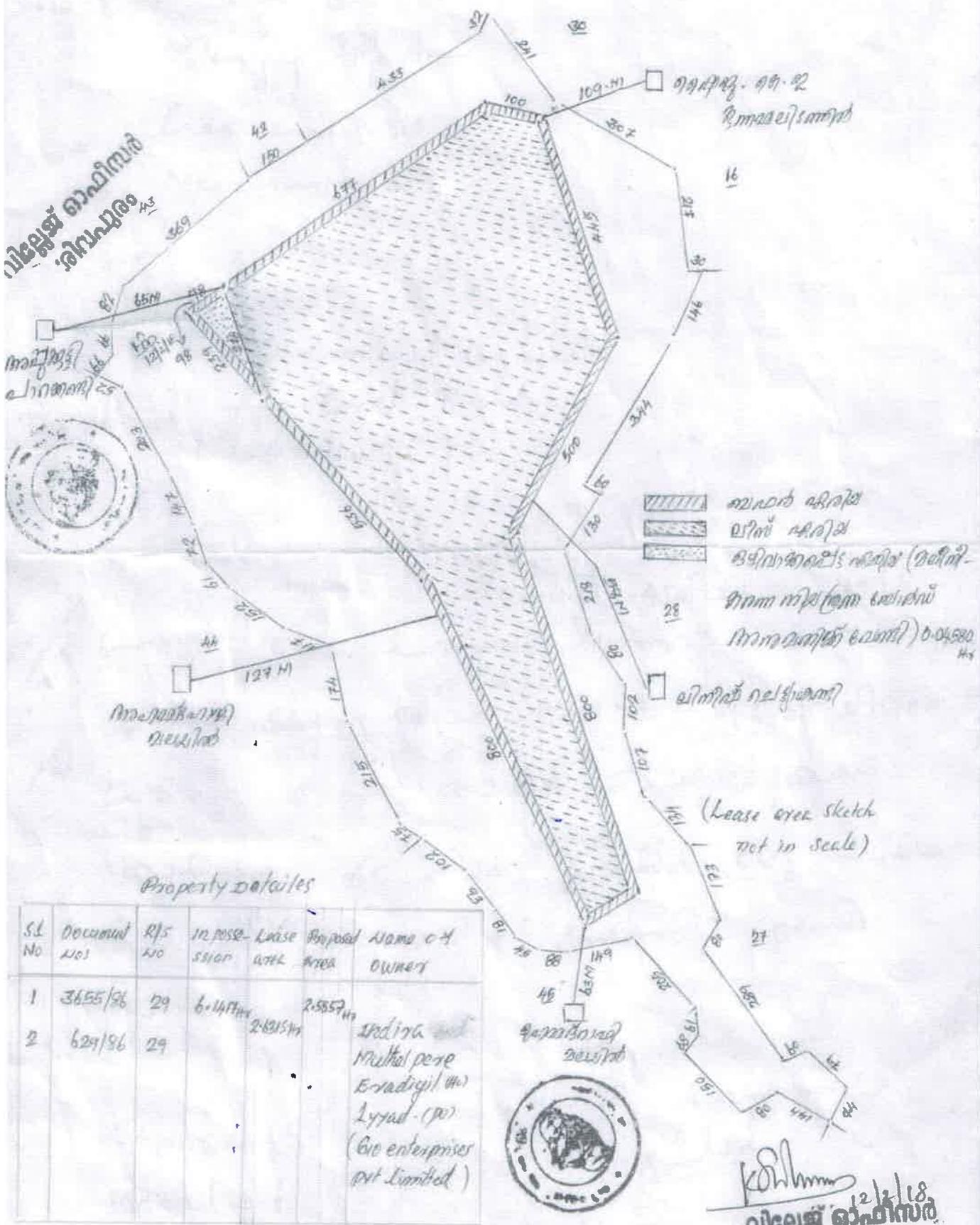
Kozhikode  
Thuvannasery

Field No 29

Village : Sivapuram

Desam : Veerapamban

വിലയ്ക്ക് താമിനാശ  
തീരുമാനം



- മെമ്പർ ഏരിയ
- ഭാഗ് ഏരിയ
- ഭൂമിനടപ്പാട് ഏരിയ (മുൻപി-  
ന്നു നിലനിന്ന ഭാഗം) 0.04580 H<sub>1</sub>

(Lease area sketch not in scale)

Property details

Sl No	Document No	R/S No	In pose- sion	Lease area	Proposed area	Name of owner
1	3655/96	29	6.147 H <sub>1</sub>	2.5857 H <sub>1</sub>		Aradina Muthal pere E-radigil (H <sub>1</sub> ) Lypud - (P) (Co enterprises not limited)
2	629/96	29		2.8315 H <sub>1</sub>		



*(Signature)*  
വിലയ്ക്ക് താമിനാശ  
12/1/18

☎: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151  
E-mail: ms.kspcb@gov.in FAX: 0471 - 2318134, 2318152 web: www.keralapcb.nic.in



## KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram - 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

PCB/HO/TAC/GoM/953/2014

Date: 01/10/2015

### CIRCULAR

Sub:- Consent of the Board for quarrying activity – reg.

Ref:- 1. This office circular of even no. dated 09.09.2015

2. This office letter of even no. dated 22.04.2015

3. Judgment dated 13.01.2015 of the NGT, Chennai in OA. No. 123 of 2014 and MA. No. 419 of 2014 and relates cases.

4. Judgment dated 15.07.2015 of the Hon'ble High Court of Kerala in WA No. 1514 of 2015 in WP(C) No. 7781/2015

5. Judgment dated 07.08.2015 of the NGT, Chennai in OA. No. 400 of 2013

In partial modification of the circular under reference (1) the following is ordered for immediate compliance.

The Hon'ble Supreme Court vide order dated 27.02.2012 in I. A. No. 2-13 of 2011 in SLP(C) No. 19628 – 19629 of 2009 ordered that leases of minor mineral including their renewal for an area of less than 5 ha be granted by the States / UTs only after getting Environmental Clearance from the MoEF. Hence Environmental Clearance is applicable at the time of renewal of mining lease in the case of existing quarries on lease hold.

However in case of permit quarries, as the judgment under reference (4) continues to be in force, for obtaining Board's consent for permits quarries, Environmental Clearance shall be insisted.

Sd/-  
CHAIRMAN

To

1. The Chief Environmental Engineer  
Regional Office, EKM

The Senior Environmental Engineer  
Regional Office, TVM/ KKD

The Senior Environmental Engineer  
District Office, Palakkad

The Environmental Engineer  
District Office, TVM / KLM / PTA / KTYM / ALPY / IDK / EKM 1, 2  
(Perumbavoor) & 3 (ESC) / TSR / KKD / MLPM / WYND / KNR / KSGD

2. All Technical Officers in Head Office
3. To IT Cell (for uploading the circular in Board's website)
4. CA to Chairman
5. CA to Member Secretary

Approved for issue

  
Environmental Engineer - 1

1/343437/2022

DC KKD/1882/2022-D9.

ANNEXURE-1 of

(1)

Second Report**DC KKD/1882/2022-D9**

In compliance to the Honourable National Green Tribunal (NGT) Principal Bench OA Number 294/2022 Order regarding complaint against the Quarry by name Geo Enterprises which falls under the Sivapuram Village, Thamarassary taluk, Kozhikode district, an online meeting was conducted on 28.12.2023, 3pm, under the Chairmanship of the District Collector Kozhikode to discuss about the actions. The following officers from various departments attended the meeting.

1. Veena -- Assistant Engineer- Kerala State Pollution Control Board.
2. Vijaya K.K- Geologist in charge (Mining & geology)
3. Abdussamad K.P- District Soil Conservation Officer- Department of Soil Conservation.
4. Sakhi T.G -- Assistant geologist- Ground Water department.
5. Mini E.L --Joint Director- Department of Agriculture.
6. Vinod Kumar.P- Taluk Surveyor --Thamarassery Taluk.
7. Subair C --Thahsildar -- Thamarassary.
8. Sudheera P- Village Officer -- Sivapuram Village.

The meeting commenced at 3 pm. The District Collector had enquired whether any action has taken till date regarding assessment of damage losses, and imposing of fine, against excess and illegal quarrying done from the quarry by name, Geo Enterprises, which falls under Sivapuram Village, Thamarassery Taluk, Kozhikode District. In reply to this question, the District geologist had replied that the file is now with Vigilance department. The District Collector directed to take immediate action to take back the file and do necessary steps, to comply with the Hon'ble NGT order. The District geologist had sought help of the Taluk surveyor also, to determine excess mining.

The member from Kerala State Pollution Control Board informed that report regarding environmental damages and losses shall be obtained

from the Agricultural office, Soil conservation office & Ground water department also, besides from the District geologist, so as to calculate the environmental compensation, due to excess and illegal mining activity at the site. Accordingly as per direction of the District Collector it is decided to conduct detailed site enquiry by the concerned departments. and submit report.

A combined site inspection may be conducted by the Agricultural, Soil conservation and Ground water department, and submit report to Kerala Pollution Control Board. The Soil conservation officer may take lead to conduct the combined site inspection and submit report with in one week, as directed by the District Collector.

The District Collector also entrusted to give letter to the secretary, Unnikulam grama panchayath, to get a report on the damages if any that had happened to the nearby houses with the help of the Assistant Engineer, lsgd.

The District Collector had given instructions to collect all the reports and submit final report to NGT with in two weeks time. The meeting was dispersed at 3.25 pm.

Sd/-

(Signed by  
Muhammed Rafeeq C

For District Collector  
Deputy Collector (general)

Date 29-12-2022 17.19.23)

Copy to :

1. Environmental Engineer- Kerala State Pollution Control Board, Kozhikode.
2. District geologist, Mining & geology department, Kozhikode.
3. District Soil Conservation Officer- Department of Soil Conservation, Kozhikode.
4. District Officer, Ground Water department, Kozhikode.
5. Taluk Surveyor, Kozhikode.
6. Thahsildar, Thamarassary.
7. Village Officer, Sivapuram.
8. Principal Officer, Department of Agriculture, Kozhikode.

Geologist (I/C)  
Kozhikode.

Department of Mining & geology.  
District Office, Kozhikode.

District Collector,  
Kozhikode.

Email:- geo.koz.dmg.kerala @gov.in  
Ph.0495-2371918,PIN 673020  
Date: 18.01.2023

Sir.

Sub :- Thamarassery Taluk- Sivapuram Village, Geo Enterprises -  
Follow up, action regarding;

Ref:-

1. Order no: 696/2009-10/9758/M<sub>3</sub>/2209, dated 22.03.2010 of the Director, Mining & Geology.
2. Your instruction, during meeting dated 28.12.2023.
3. Combined site inspection conducted on 05.01.2023. by this office along with Thamarassery Taluk surveyor and Sivapuram Village Field Assistant.
4. Report from Taluk Surveyor dated, 16.01.2023.

Inviting your kind attention to the subject vide references above. The unit by name Geo Enterprises, Iyyad post, of which Smt. Indira was managing partner was having quarrying lease as vide ref: (1), for 12 years till 18.04.2022 for quarrying from 2.6305 Hectares of land under Resurvey number 29, of the Sivapuram Village, Thamarassery Taluk, Kozhikode District. As vide ref (2), based on the instruction received, combined site inspection was conducted as vide ref (3), along with the Taluk Surveyor, to determine the excess mining of granite stone from the complaint site. As observed during inspection, and also as vide ref (4) report of the Taluk Surveyor, the mid part of the quarry was found filled with water. Hence it was unable to measure the depth and hence the excess mined quantity of granite stone could not be assessed. As this office could not assess the quantity of stones mined from the quarry, the service of the

Taluk Surveyor was requested for the same. In the ref (4) map submitted by the Taluk Surveyor, based on combined inspection dated 05.01.2023, the quantification of stones are not provided. Also this office has no technical expertise to quantify the mined quantity from the map submitted by Taluk Surveyor. There for it is requested to render necessary help to quantify the extracted stone from the water logged as well as the non water logged area of the quarry.

Geologist (I/C),

Kozhikode,

Signed by

SHELJUMON T.M

Date : 19.01.2023, 11.02.13

Enclosure: Survey Map

From,  
Taluk Surveyor,  
Thamarassery Taluk.

To,  
Thahsildar,  
Thamarassery Taluk.

Sir,

As instructed by the District Geologist, survey sketch has been prepared on the quarry under resurvey number 29, in Veeryambam desam under Sivapuram Village, Thamarassery Taluk, Kozhikode District. It is informed from the field itself that it is not possible to take the measurements of the Water logged portion of the quarry. The measurements that had taken from the area had been sent to the email id [geo.koz.dmg@kerala.gov.in](mailto:geo.koz.dmg@kerala.gov.in). Above details are reported herewith.

Yours faithfully

I.Vinod Kumar. P

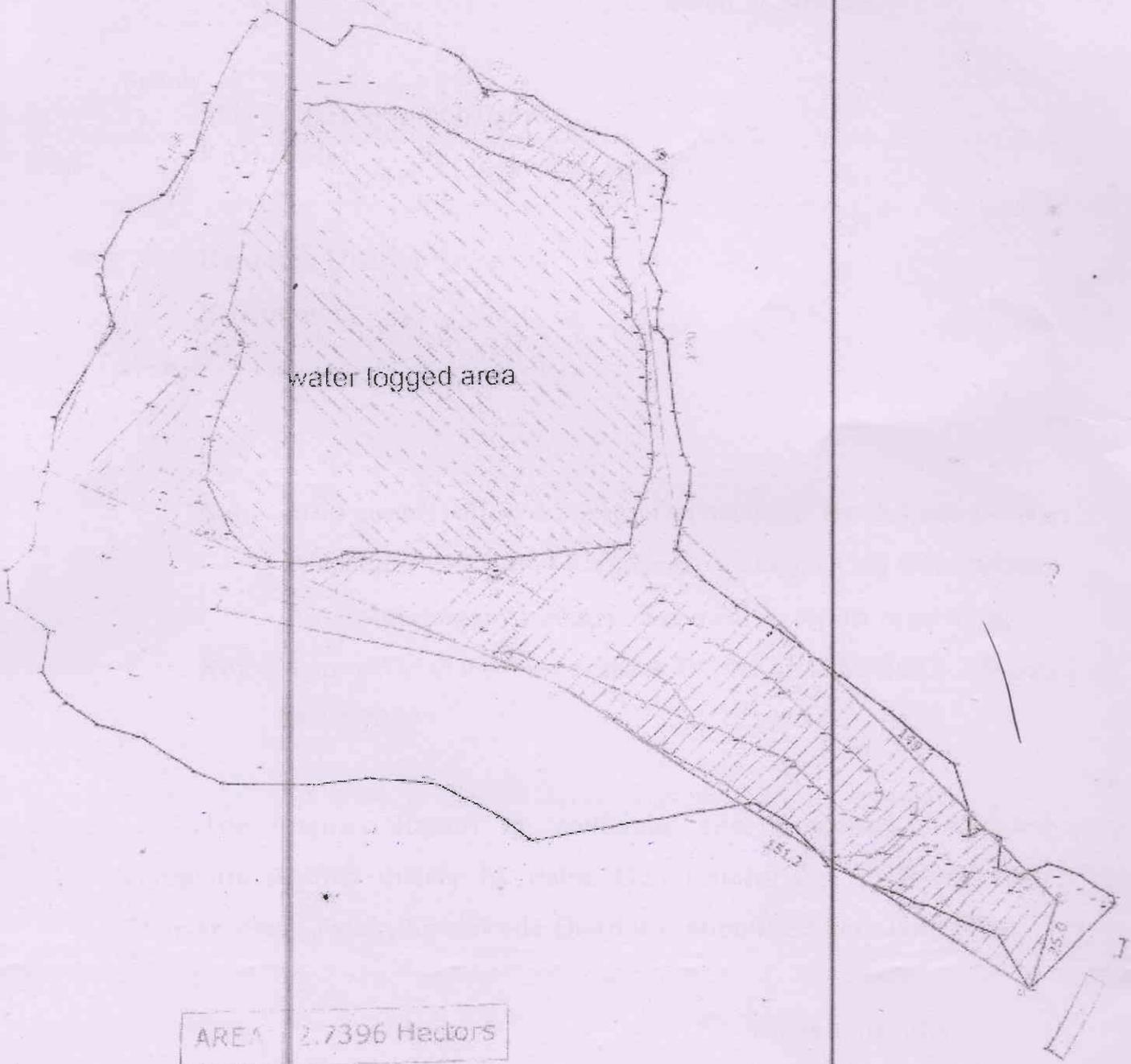
Signed



# GEO QUARY

826088

DISTRICT KOZHIKOD  
TALUK THAMARASSI  
VILLAGE SIVAPURAM  
DEPT VEEDHAMBA



water logged area

AREA 2.7396 Hectors

Sketch prepared by  
L. Vinod Kumar P. *[Signature]* T. S. S. S. S.

ANNEXURE-II b  
(Second Report)

Number : RC (3) 2138/2022

District Soil Conservation Officer,  
C.Block-5<sup>th</sup> floor,  
Civil Station, Kozhikode- 673020  
Phone/fax no : 0495 2370790  
email. dscokkd@kerala.gov.in  
dated :12.01.2023.

From,  
Soil Conservation Officer  
Kozhikode.

To,  
Reported District Collector,  
Kozhikode.

Sir.

Sub :- Soil conservation & Survey Department- Kozhikode District  
Thamarassery Taluk Sivapuram Village - Geo Enterprises -  
Complaint against quarry- Submitting report regarding;

Ref:- Your official minutes number DC KKD/1882/2022- D9 dated  
28/12/2022.

The Enquiry Report on combined site inspection conducted on the  
complaint against quarry by name Geo Enterprises, of Sivapuram Village,  
Thamarassery Taluk, Kozhikode District is submitted here with.

Yours faithfully

District Soil Conservation Office,  
Kozhikode (Signed)

Enclosure : 1 Copy of Enquiry Report.

**Combined site inspection report on quarry by name Geo Enterprises, at Sivapuram Village, Thamarasery Taluk, Kozhikode District.**

The quarry Geo Enterprises is located in the Balussery Block, of Unnikulam Panchayath, Sivapuram Village, under the owner ship of Smt. Indira.

Latitude : 11<sup>0</sup> 24' 38"N

Longitude : 75<sup>0</sup> 51' 16"E

Combined site inspection was conducted by a team including the District Soil Conservation Officer, Assistant Director from Soil Survey Department, Assistant Director of Agriculture Balussery, & District Officer Ground Water Department, at the quarry site on 09.01.2023.

This quarry which has commenced its quarrying operation since 36 years, had now been stopped operating since one year. The area of the quarry is 2.6325 hectares. The nearby lands are having a mixed cultivation with coconut trees as major crops. At certain places Rubber plants and Areca nut plants are also cultivated. No degradation in soil quality or decrease in the quality/ health of crops or its production were being noticed on a direct physical examination. But during conversation with certain neighbourhood residents, Shri. Shereef Malayil, Shri. Kunjahammed Malayil, Shri. Abdu Rahiman Kaipparathu kandi, Shri. Balan Chettiyamkandi, the following matters were reported.

1. During the quarrying operations fly rocks had fallen in and near the vicinity of the nearby houses, Cultivated land, and crops, resulting in the destroyal of crops.
2. The dust emanated during quarrying operation causing health hazards to Humans and Animals, as well as crops, resulting in reduction of crops.
3. Cracks were developed in the walls of houses and floor.
4. Water table lowers in wells.
5. Sound Pollution due to quarrying operations.

As there are certain houses near by the quarry chances are there for this may happen. But as the quarry is not operational since one year, the same could not be verified onsite.

The ground water department had taken sample from houses nearby pond, and submitted to laboratory at Kunnamangalam for analysis. Result will be submitted to the District Collectorate as soon as it is received.

1. District Soil Conservation Officer, Kozhikode- (Signed).
2. Principal Agricultural Officer, Kozhikode - (Signed).
3. Soil Survey Assistant Director, Kozhikode - (Signed).
4. Hydro geologist Ground Water Department, Kozhikode- (Signed).

ANNEXURE-II C  
Of Second Report

No. 400967/DM DC02/GPO/2022/14665/(1) Unnikulam Grama Panchayath Office.

Unnikulam,  
Ekaroor. P.O,  
Kozhikode.  
Ph: No. 0496264706.  
Email. [unnikulamgp@gmail.com](mailto:unnikulamgp@gmail.com)  
Dated :12.01.2023.

From,  
Secretary.

To,  
Respected District Collector,  
Kozhikode.

Sir,

Sub :- Collection and updation of information- disaster management-  
legislation and connected information- forwarding reply reg. ;  
Ref:- Your letter number DCKKD/1882/2022-D9 dated 29.12.2022.

The report called for vide reference regarding damages happened to near  
by houses in the vicinity of the Geo Enterprises quarry due to its operation, as  
assessed by the Assistant Engineer is enclosed here with for further necessary  
actions.

Sl.NO.	House Owner's Name	Address	Nature of damage	Compensation calculated.
1	Balan	Chettiyankandi House Iyyad	Crack in Plastering	Rs.4100/-
2	Sunilkumar	Chettiyankandi House Iyyad	Crack in Plastering	Rs.5200/-
3	Sathyan	Chettiyankandi House Iyyad	Crack in Plastering	Rs.3000/-
4	Abdu Rahman	Kaippurathkandi	Crack in	Rs.12000/-

		House Iyyad	Plastering	
5	Nafeesa	Kaippurathkandi House Iyyad	Crack in Plastering	Rs.3500/-
6	Muhammed	Poyilil House Iyyad	Crack in Plastering	Rs.4000/-
7	Risaal	Malayil House Iyyad	Crack in Plastering	Rs.3000/-
8	Muhammed Rauf	Malayil House Iyyad	Crack in Plastering	Rs.6500/-
9	Shareef	Malayil House Iyyad	Crack in Plastering	Rs.6000/-
10	Kunjahammed	Malayil House Iyyad	Crack in Plastering	Rs. 5000/-

Yours faithfully

Satheeshan. C.P,  
Secretary.  
(Signed)

**KERALA STATE POLLUTION CONTROL BOARD**

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്



Pattom P.O., Thiruvananthapuram – 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004



ANNEXURE R<sub>3</sub> IV

KSPCB/13/2024-SEE-1

Date: 24/01/2024

From

The Chairperson

To

Director  
Directorate of Mining and Geology  
Kesavadasapuram  
Thiruvananthapuram

Sub: O.A.No.73 of 2023(SZ) - Geo Enterprises Quarry

Ref: Hon'ble NGT order dated 10.01.2024 in O.A.No.73 of 2023(SZ)

Sir,

Kind attention is invited to the subject matter. District Geologist who was a member of the joint committee constituted by the NGT, which had conducted joint inspection of the quarry site, has not submitted the quantity of legal and illegal mining till date. So assessment of Environmental Compensation could not be carried out. As per the order dated 10.01.2024 in O.A.No.73 of 2023 (SZ), Department of Mining and Geology is directed to file an additional report regarding the violation already mentioned in the report and the action taken by this office in this regard. Kerala State Pollution Control Board is directed to assess the compensation payable for the pollution caused by the project proponent for which the report from Department from Mining and Geology is necessary. The copy of the order dated 10.01.2024 is attached herewith and the matter is posted before Hon'ble NGT on 07.02.2024. You are requested to arrange the submission of the report of District Geologist, for assessing the compensation, to the Environmental Engineer, KSPCB, Kozhikode urgently.

Yours faithfully,

  
CHAIRPERSON

Enclosure as above:

Copy to:

The District Geologist,  
Department of Mining and Geology,  
Kozhikode